DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 09/81-ALC2/2020 DATED 20.10.2020 (Held on 27.10.2020)

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 09/81 of Norms Committee-II for the year 2020-21 (Originally scheduled for 20.10.2020) held on 27.10.2020 through Video Conferencing under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K. S. Sodhi, AD (ME)	MSME
2.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
3.	Shri Shaish Kumar, (TEC-1)	Consultant
4.	Shri V.C. Agarwal, (TEC-3)	Consultant
5.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT

i. Draft Minutes of Meeting No. 07/81 scheduled for 08.09.2020 and held on 15.09.2020 were circulated among all the members of the Committee on 13.10.2020. On receipt of comments, the minutes were finalized and uploaded on DGFT's website on 16.10.2020. These minutes are unanimously approved.
ii. Draft Minutes of Meeting No. 08/81 scheduled for 29.09.2020 and held on 06.10.2020 were circulated among all the members of the Committee on 23.10.2020. On receipt of comments, the minutes were finalized and uploaded on DGFT's website on 27.10.2020. These minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as under:

1	**Case No.:7/21/81-ALC2/2017**	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Rejected**
	HQ File :01/81/050/00448/AM18/ **HQ E-office Computer No.: 24464**	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	
	Decision: The Committee considered the case as per the agenda and noted that the applicant was asked several times to furnish certain information as raised in meeting No. 08/81 dated 19.12.2018, 03/81 dated 15.05.2019, 09/81 dated 07.08.2019 & 06/81 dated 11.08.2020. The representatives of the applicant during personal hearing held through video conferencing in Meeting No. 06/81 (Originally scheduled for 11.08.2020) held on 25.08.2020 was also directed to furnish the requisite information. However, Consultant (TEC-3) informed that the applicant has not yet been furnished any specific reply against issued deficiency letters despite many reminders. Therefore, the Committee decided to **reject** the case under intimation to RA, Chennai. RA concerned may take suitable consequential action accordingly.			

2	**Case No.:362/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/01080/AM19/ **HQ E-office Computer No.: 24465**	RLA File :07/24/040/00296/AM18/	Lic.No/Date:0710112727 23.01.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by DHI: 1. Complete specification with catalogue of each export product with quantity of export in number. 2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. 3. Manufacturing process of export item giving specific use of each import item. The case stands deferred.			

3	**Case No.:3/2/81-ALC2/2018**	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00008/AM19/ **HQ E-office Computer No.: 24476**	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

4	**Case No.:82/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00800/AM19/ **HQ E-office Computer No.: 24477**	RLA File :07/24/040/00011/AM19/	Lic.No/Date:0710113216 02.05.2018	**Action by :** TEC-3

Decision: The Committee considered the case as per agenda and noted that the applicant's reply against deficiency letter has been received. However, the matter was deliberated in the meeting and the Committee decided to forward the applicant's reply along with complete set of application to Consultant (TEC-3) for examination & comments.

The case stands deferred.

5	**Case No.:5/10/81-ALC2/2018**	Party Name: MODISON METALS LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00486/AM19/ **HQ E-office Computer No.: 24478**	RLA File :03/95/040/00439/AM19/	Lic.No/Date:0310822894 07.08.2018	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DHI as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85389000	Copper Tungsten Contact	**33019 Kgs**	1	81011100	Tungsten Metal Powder	5565 Kgs with net wastage of 8.5% after 50% recovery
			2	74031100	Electrolytic Copper Cathode	17627 Kgs with net wastage of 33% after 50% recovery

Note: Export weight may be amended to 33019 Kgs & the same to be incorporated in the AA.

RA concerned may take suitable consequential action accordingly.

6	**Case No.:124/10/81-ALC2/2018**	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00605/AM19/ **HQ E-office Computer No.: 24479**	RLA File :34/24/040/00146/AM19/	Lic.No/Date:3410044397 08.08.2018	Action by : Applicant

Decision: The Committee considered the case as per agenda and noted the comments given by DHI regarding non-submission of calculation/information. The Committee decided to ask the applicant to furnish required information as sought by DHI.

The case stands deferred.

7	**Case No.:378/14/81-ALC2/2018**	Party Name: TRUFORM TECHNO PRODUCTS LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File : 01/81/050/01096/AM19/ **HQ E-office Computer No.: 24480**	RLA File : 50/24/040/00027/AM19/	Lic.No/Date:5010002501 07.01.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.08.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

8	**Case No.:284/14/81-ALC2/2018**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/01002/AM19/ **HQ E-office Computer No.: 24481**	RLA File :03/94/040/00976/AM19/	Lic.No/Date:0310826973 11.02.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

9	**Case No.:298/14/81-ALC2/2018**	Party Name: DELTA ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/01016/AM19/ **HQ E-office Computer No.: 24482**	RLA File :05/23/040/00504/AM19/	Lic.No/Date:0510409688 18.02.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives explained the case in details and the Committee directed the representative of the applicant to furnish detailed written submission. The case stands deferred.			

10	**Case No.:22/18/81-ALC2/2019**	Party Name: HIND ALUMINIUM INDUSTRIES LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00316/AM20/ **HQ E-office Computer**	RLA File :03/94/040/01125/AM19/	Lic.No/Date:0310828114 02.04.2019	Action by : Applicant

	No.: 24512			

Decision: The Committee considered the case as per the agenda and noted the comments given by Consultant (TEC-3) via email dated 18.10.2020. The matter was discussed in the meeting. The Committee noted that the applicant has sought 'Aluminium Plates/Sheets/Coils/Slabs'as import items at Sl. No. 1, 4, 7, 10, 13 & 16 to manufacture 'Aluminium Conductor Steel Reinforced (ACSR)'. The Committee members were of the view that 'Aluminium Plates/Sheets/Coils/Slabs' are not essential to produce ACSR. ACSR is manufactured from primary material such as 'ingot/billets/wire rod'.

Hence, the Committee decided to seek a clarification from the applicant as to why they have applied for the material which is not required.

The case stands deferred.

11	**Case No.:1/3/81-ALC2/2019**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00021/AM20/ **HQ E-office Computer No.: 24514**	RLA File :04/24/040/00003/AM20/	Lic.No/Date:0410165474 15.04.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **MeitY** vide U. O. No.: W-21/35/2020-IPHW-MeitY dated 02.09.2020. (copy enclosed)

RA concerned may take suitable consequential action accordingly.

12	**Case No.:17/3/81-ALC2/2019**	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00037/AM20/ **HQ E-office Computer No.: 24515**	RLA File :34/24/040/00034/AM20/	Lic.No/Date:3410045082 26.04.2019	**Action by :** DHI

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 08.10.2020 for examination of the case. However, DHI informed that the case is under examination. Hence, the Committee decided to wait for the comments.

The case stands deferred.

13	**Case No.:28/5/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00077/AM20/ **HQ E-office Computer No.: 23090**	RLA File :03/94/040/00121/AM20/	Lic.No/Date:0310829099 17.05.2019	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 15.10.2020 & 17.08.2020 as under:

1. Per unit weight of export item with BTC (269.9+/- 0.5 mm), LTC (254.9+/- 0.5mm) and STC

(196.9+/-0.5mm) thread casing is 20.86Kg, 21.67Kg & 15.62Kg respectively.

2. Quantity of import item may be allowed as 1.013 mtr/mtr content in the export product, 1.012 mtr/mtr content in the export product & 1.0135 mtr/mtr content in the export product for BTC, LTC & STC respectively**.**
3. Quantity of import item may be allowed **in terms of weight** with 33.76%, 24.37% & 31.13% wastage for BTC, LTC & STC respectively**.**

RA concerned may take suitable consequential action accordingly.

14	**Case No.:144/14/81-ALC2/2019**	Party Name: NU-CORK PRODUCTS(P) LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00242/AM20/ **HQ E-office Computer No.: 24518**	RLA File :05/24/040/00339/AM20/	Lic.No/Date:0510411850 16.09.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a letter was sent to the applicant for submitting a legible copy of application along with all the relevant documents on 07.08.2020 followed by a reminder on 30.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting a legible copy of application for examination of the case. The case stands deferred.			

15	**Case No.:148/14/81-ALC2/2019**	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00246/AM20/ **HQ E-office Computer No.: 24519**	RLA File :07/24/040/00137/AM20/	Lic.No/Date:0710115451 19.09.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 04.08.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

16	**Case No.:149/14/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00247/AM20/ **HQ E-office Computer No.: 24669**	RLA File :04/24/040/00078/AM20/	Lic.No/Date:0410166096 20.09.2019	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-1) on 13.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments.			

	The case stands deferred.

17	**Case No.:151/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00249/AM20/ **HQ E-office Computer No.: 24670**	RLA File :34/24/040/00191/AM20/	Lic.No/Date:3410045466 20.09.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

18	**Case No.:152/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00250/AM20/ **HQ E-office Computer No.: 24671**	RLA File :34/24/040/00190/AM20/	Lic.No/Date:3410045467 20.09.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

19	**Case No.:160/14/81-ALC2/2019**	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Rejected**
	HQ File :01/81/050/00258/AM20/ **HQ E-office Computer No.: 24673**	RLA File :03/94/040/00475/AM20/	Lic.No/Date:0310831798 25.09.2019	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 05.12.2019 followed by reminders on 13.03.2020, 04.08.2020 & 30.09.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai. RA concerned may take suitable consequential action accordingly.			

20	**Case No.:159/14/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**

		PRIVATE LIMITED		
	HQ File :01/81/050/00257/AM20/ **HQ E-office Computer No.: 24674**	RLA File :04/24/040/00102/AM20/	Lic.No/Date:0410166105 25.09.2019	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 14.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

21	**Case No.:164/14/81-ALC2/2019**	Party Name: TPM DEPOT	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00262/AM20/ **HQ E-office Computer No.: 24676**	RLA File :31/83/040/00091/AM20/	Lic.No/Date:3110067545 27.09.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

22

Case No.:166/14/81-ALC2/2019	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020		**Status: Approved**
HQ File :01/81/050/00264/AM20/ **HQ E-office Computer No.: 24693**	RLA File :07/24/040/00147/AM20/	Lic.No/Date:0710115502 01.10.2019		

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2020 given by Consultant (SKB) and on the recommendations of the technical members as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85049090	**GI** Sheet Metal Components containing 20,81,656 rivets and fasteners	**2,50,350 Number**	73182990	Rivets & Fasteners	20,81,656 Number on net to net basis

Note:

1. **The quantity of export item may be amended as 2,50,350 Number.**
2. **The word "GI" may be added in the description of export item.**
3. **Value addition to be not less than 1286%**

RA concerned may take suitable consequential action accordingly.

23	**Case No.:5/15/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00274/AM20/ **HQ E-office Computer No.: 24695**	RLA File :03/95/040/00693/AM20/	Lic.No/Date:0310832140 10.10.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310831055 dated 19.08.2019 in Meeting No. 08/81 dated 29.09.2020 as per comments given by MSME via email dated 26.10.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 304 / 316 / 410 / 201 / 409 / 430 (net content of Stainless Steel Secondary Sheet / Coils 32.000 MT)	32 MT	72199090	Stainless Steel Secondary Sheet / Coils Grade 304 / 316 / 410 / 201 / 409 / 430 of same thickness	2.55 Kgs/Kg content in the export product after taking 0.776Kg/Kg recovery (1/3rd) from scrap

Note: The applicant should only imports secondary sheets/coils and export consist of SS perforated strips with perforated Pattern No. SSPS/PI-02.

RA concerned may take suitable consequential action accordingly.

24	**Case No.:6/15/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00275/AM20/ **HQ E-office Computer No.: 24697**	RLA File :03/95/040/00691/AM20/	Lic.No/Date:0310832141 10.10.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

25	**Case No.:3/15/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00272/AM20/ **HQ E-office Computer No.: 24698**	RLA File :03/95/040/00618/AM20/	Lic.No/Date:0310832137 10.10.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 20.05.2020 followed by reminders on 05.08.2020 & 01.10.2020. However, the applicant vide email dated 26.10.2020 requested for

	extension of time to one month to furnish the reply of deficiency letter. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.

26	**Case No.:11/15/81-ALC2/2019**	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00280/AM20/ **HQ E-office Computer No.: 23309**	RLA File :02/24/040/00099/AM20/	Lic.No/Date:0210209475 14.10.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB): 1. How much quantity of Ferro Manganese slag is used in total charge mix (Manganese ore and Ferro manganese slag)? 2. What is the percentage of MnO in Ferro Manganese slag? 3. How much slag will be produced by production of 1000 MT Ferro Manganese to be exported under AA? The case stands deferred.			

27	**Case No.:1/18/81-ALC2/2019**	Party Name: MODISON METALS LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00295/AM20/ **HQ E-office Computer No.: 24723**	RLA File :03/95/040/00712/AM20/	Lic.No/Date:0310832497 30.10.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DHI as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85389000	Copper Tungsten Contact	**33019 Kgs**	1	81011100	Tungsten Metal Powder	5565 Kgs with net wastage of 8.5% after 50% recovery
			2	74031100	Electrolytic Copper Cathode	17627 Kgs with net wastage of 33% after 50% recovery

Note: Export weight may be amended to 33019Kgs & the same to be incorporated in the AA.

RA concerned may take suitable consequential action accordingly.

28	**Case No.:2/18/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00296/AM20/	RLA File :34/24/040/00224/AM20/	Lic.No/Date:3410045571 31.10.2019	**Action by :** Applicant

	HQ E-office Computer No.: 24724			
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

29	**Case No.:5/18/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00299/AM20/ **HQ E-office Computer No.: 24725**	RLA File :03/95/040/00741/AM20/	Lic.No/Date:0310832533 31.10.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 20.05.2020 followed by reminders on 05.08.2020 & 01.10.2020. However, the applicant vide email dated 26.10.2020 requested for extension of time to one month to furnish the reply of deficiency letter. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

30	**Case No.:9/18/81-ALC2/2019**	Party Name: NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00303/AM20/ **HQ E-office Computer No.: 24726**	RLA File :09/24/040/00389/AM20/	Lic.No/Date:0910068160 05.11.2019	**Action by :** MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 20.08.2020 & 09.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

31	**Case No.:16/18/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00310/AM20/ **HQ E-office Computer No.: 24727**	RLA File :34/24/040/00232/AM20/	Lic.No/Date:3410045603 13.11.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.			

	The case stands deferred.

32	**Case No.:20/18/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00314/AM20/ **HQ E-office Computer No.: 24731**	RLA File :34/24/040/00246/AM20/	Lic.No/Date:3410045611 14.11.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

33	**Case No.:17/18/81-ALC2/2019**	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00311/AM20/ **HQ E-office Computer No.: 24733**	RLA File :07/24/040/00177/AM20/	Lic.No/Date:0710115682 14.11.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by reminders on 13.03.2020 & 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

34	**Case No.:23/18/81-ALC2/2019**	Party Name: DEWAN & SONS	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00317/AM20/ **HQ E-office Computer No.:24734**	RLA File :05/23/040/00288/AM20/	Lic.No/Date:0510412532 18.11.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Net weight of export indicating weight of faucet and weight of jar separately. 2. Details of indigenous input along with weight. 3. Manufacturing process with wastage if any. 4. Catalogue of import. 5. Photograph of export product. The case stands deferred.			

35	**Case No.:31/18/81-ALC2/2019**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00325/AM20/ **HQ E-office Computer No.: 24735**	RLA File :24/24/040/00036/AM20/	Lic.No/Date:2410042932 22.11.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 15.10.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billet	250000 Kgs	74040022	Brass Scrap (Honey Grade As Per ISRI)	1.06Kgs/Kg on net content of brass in the export product

Note:

1. **Export item (Brass Billets) should contain- Copper: 61 %, Lead: 3.5% & Zinc: 35.5%.**
2. **Import item (Brass Scrap –Honey Grade as Per ISRI) should contain- Copper: 52-62%, Lead: 2-3.5% & Zinc: 32-40 %.**
3. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

36	**Case No.:39/18/81-ALC2/2019**	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00333/AM20/ **HQ E-office Computer No.: 24783**	RLA File :07/24/040/00199/AM20/	Lic.No/Date:0710115756 27.11.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME:

1. To specify the quantity of scrap generated and sold for above AA from the detail provided.
2. As per documents provided by firm invoice date for invoice number 91324998, 91326684, 91330341, 91330340, 91330362 are before date of issuance of Advance Authorization i.e. 27.11.2019. Please provide clarification for the same.

The case stands deferred.

37	**Case No.:45/18/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00339/AM20/ **HQ E-office Computer No.: 24786**	RLA File :03/94/040/00675/AM20/	Lic.No/Date:0310833218 04.12.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant

	for furnishing the requisite information. The case stands deferred.

38	**Case No.:2/21/81-ALC2/2019**	Party Name: SUKRUT ELECTRIC COMPANY PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00377/AM20/ **HQ E-office Computer No.: 24788**	RLA File :31/83/040/00119/AM20/	Lic.No/Date:3110067639 30.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2020 & 21.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

39	**Case No.:4/21/81-ALC2/2019**	Party Name: KUNJ FORGINGS PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00379/AM20/ **HQ E-office Computer No.: 24794**	RLA File :05/23/040/00379/AM20/	Lic.No/Date:0510413153 31.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

40	**Case No.:6/21/81-ALC2/2019**	Party Name: NORDEX INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00381/AM20/ **HQ E-office Computer No.: 24795**	RLA File :07/24/040/00234/AM20/	Lic.No/Date:0710115967 01.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply dated 07.10.2020 is deficient due to following reasons: 1. To provide clarification for why the net weight of export indicated in application is **11,46,934.22Kg**, while as per material balance furnished weight indicated is **1192,655.32Kg.** 2. Percentage of non volatile matter in chemical items in Sl. No. 23 to 28 & 30 to 31 is ranging from 69.3% to 80% as such **wastage should be minimum 20%** (volatile matter), but in material balance chart **wastage shown is only 7.5%** which is not possible. Hence, provide revised material balance and wastage chart to match with net weight of export. 3. The list of consumables furnished is not correct, since items indicated in the list are raw			

	materials and these are not totally consumed in the process of manufacture. Therefore, the Committee decided to ask from the applicant to provide clarification for above mentioned deficiencies as per comments of Consultant (TEC-1). The case stands deferred.

41	**Case No.:11/21/81-ALC2/2019**	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Rejected**
	HQ File :01/81/050/00386/AM20/ **HQ E-office Computer No.: 24796**	RLA File :05/23/040/00391/AM20/	Lic.No/Date:0510413205 03.01.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 14.01.2020 followed by reminders on 22.05.2020, 06.08.2020 & 01.10.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, New Delhi. RA concerned may take suitable consequential action accordingly.			

42	**Case No.:15/21/81-ALC2/2019**	Party Name: PARAM INDUSTRIES	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00390/AM20/ **HQ E-office Computer No.: 24797**	RLA File :03/95/040/00943/AM20/	Lic.No/Date:0310833956 07.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

43	**Case No.:1/24/81-ALC2/2019**	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00438/AM20/ **HQ E-office Computer No.: 24798**	RLA File :34/24/040/00220/AM20/	Lic.No/Date:3410045891 19.02.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

44	**Case No.:2/24/81-ALC2/2019**	Party Name: GOLD METAL EXTRUSION	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00439/AM20/ **HQ E-office Computer No.: 24799**	RLA File :24/24/040/00056/AM20/	Lic.No/Date:2410043023 20.02.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 15.10.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	250000 Kgs	74040022	Brass Scrap (Honey Grade)	1.06Kgs/Kg on net content of brass in the export product

Note:

1. **Export item (Brass Billets) should contain- Copper: 57-61 %, Lead: 2-3.5% & Zinc: 33-35.5%).**
2. **Import item (Brass Scrap –Honey Grade as Per ISRI) should contain- Copper: 57-61%, Lead: 2-3.5% & Zinc: 33-35.5 %.**
3. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

45	**Case No.:3/24/81-ALC2/2019**	Party Name: MITTAL APPLIANCES LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Withdrawn**
	HQ File :01/81/050/00440/AM20/ **HQ E-office Computer No.: 25026**	RLA File :56/24/040/00037/AM20/	Lic.No/Date:5610005825 20.02.2020	

Decision: The Committee considered the case as per agenda and noted that the applicant vide email dated 07.10.2020 informed that they have not used the advance licence and will surrender it to RA, Indore. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to RA, Indore. (Copy enclosed)

The case is withdrawn.

46	**Case No.:4/24/81-ALC2/2019**	Party Name: TAMRA DHATU UDYOG PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00441/AM20/ **HQ E-office Computer No.: 25027**	RLA File :02/24/040/00189/AM20/	Lic.No/Date:0210209779 20.02.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/93/2020-TSW dated 09.09.2020 as under:

ITCHS	Export Item	Quantity	ITCHS	Import Item	Recommended

Code			Code		Quantity
74199990	Copper Nuggets Non -Ferrous	25000 Kgs	74081190	Copper Wire Rod Non -Ferrous	1.01Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

47

Case No.:5/24/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
HQ File :01/81/050/00442/AM20/ **HQ E-office Computer No.: 25028**	RLA File :09/24/040/00571/AM20/	Lic.No/Date:0910068506 21.02.2020	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on repeat basis as approved for AA No. 0910066988 dated 20.12.2018 for import item at Sl. No. 1, 2 & 4 as per written comments given by DHI:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72251100	CRGO Silicon Electrical Steel Coils-IS 3024-2015	1.035 Kgs/Kg content in the export product or as applied, whichever is lower.
2	76011040	Aluminium Wire Rods	1.01 Kgs/Kg content in the export product or as applied, whichever is lower.
3	76061190	Aluminium Sheet	1.01 Kgs/Kg content in the export product
4	27101990	Transformer Oil	Net to Net
5	85049010	Plug in Bushings	As per **GN-4** with **accountability clause** with **no wastage** on **weight & number terms**
6	85049010	Top Cover Gasket	
7	85049010	Valve with Oil Drain Cast Iron	

Note: The grade & thickness should match for import items at Sl. No. 1 with export items.

RA concerned may take suitable consequential action accordingly.

48

Case No.:6/24/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
HQ File :01/81/050/00443/AM20/ **HQ E-office Computer No.: 25029**	RLA File :09/24/040/00572/AM20/	Lic.No/Date:0910068507 21.02.2020	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on repeat basis as approved for AA No. 0910066988 dated 20.12.2018 for import item at Sl. No. 1, 2 & 4 to 6 as per written comments given by DHI:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72251100	CRGO Silicon Electrical Steel Coils-IS 3024-2015	1.035 Kgs/Kg content in the export product or as applied, whichever is lower.
2	76011040	Aluminium Wire Rods	1.01 Kgs/Kg content in the export product or as applied, whichever is lower.
3	76061190	Aluminium Sheet	1.01 Kgs/Kg content in the export product

4	27101990	Transformer Oil	Net to Net
5	32089021	Paint	2% of FoB value of export
6	38140010	Thinner	
7	85049010	LV Bushing Assembly	As per **GN-4** with **accountability clause** with **no wastage** on **weight & number terms**
8	85049010	Plug in Bushings	
9	85049010	Off Load Tap-Changer	
10	85049010	Valve with Oil Drain Cast Iron	
11	85049010	Rating Plates	
12	85049010	Rollers	

Note: The grade & thickness should match for import items at Sl. No. 1 with export items.

RA concerned may take suitable consequential action accordingly.

49

Case No.:13/24/81-ALC2/2019	Party Name: MITTAL APPLIANCES LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
HQ File :01/81/050/00450/AM20/ **HQ E-office Computer No.: 25030**	RLA File :56/24/040/00038/AM20/	Lic.No/Date:5610005827 25.02.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 15.10.2020 given by Consultant (SKB) and the recommendations of the Technical members as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets	350 MT	74040012	Copper Scrap Birch/ Cliff/ Berry Candy/ Cobra/ Clove/ Cocoa/ Barley as per ISRI	1.03Kgs/Kg content in the export product

Note:

1. **Minimum Copper content in the export item is 99.00%.**
2. **Average Copper content in the import item is 97.00%.**

RA concerned may take suitable consequential action accordingly.

50

Case No.:12/24/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
HQ File :01/81/050/00449/AM20/ **HQ E-office Computer No.: 25031**	RLA File :04/24/040/00184/AM20/	Lic.No/Date:0410166566 26.02.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1/TEC-3) was sent to the applicant on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

51	**Case No.:15/24/81-ALC2/2019**	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00452/AM20/ **HQ E-office Computer No.: 25032**	RLA File :02/24/040/00197/AM20/	Lic.No/Date:0210209796 27.02.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

52	**Case No.:18/24/81-ALC2/2019**	Party Name: KALPATARU POWER TRANSMISSION LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00455/AM20/ **HQ E-office Computer No.: 25033**	RLA File :08/24/040/00382/AM20/	Lic.No/Date:0810147363 28.02.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

53	**Case No.:16/24/81-ALC2/2019**	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00453/AM20/ **HQ E-office Computer No.: 25034**	RLA File :52/24/040/00074/AM20/	Lic.No/Date:5210043347 28.02.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

54	**Case No.:21/24/81-ALC2/2019**	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00458/AM20/ **HQ E-office Computer No.: 25035**	RLA File :24/24/040/00060/AM20/	Lic.No/Date:2410043047 03.03.2020	**Action by :** Applicant

	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 06.08.2020 followed by a reminder on 01.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.

55	**Case No.:2/3/81-ALC2/2020**	Party Name: SELP INDIA PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00501/AM21/ **HQ E-office Computer No.: 25036**	RLA File :03/95/040/00019/AM21/	Lic.No/Date:0310835853 25.04.2020	
	Decision: The Committee considered the case as per the agenda and noted the written comments given by MeitY vide U. O. No.: W-21/3/2020-IPHW-MeitY dated 15.10.2020. The matter was deliberated in the meeting. On the advice of Consultant (TEC-1), the Committee decided to fix the ad-hoc norms as under: 1. Quantity of import item (**PVC Sheet**) at Sl. No. 1 may be allowed with 5% wastage. 2. Quantity of import item (**Overlay Sheet- (PVC**)) at Sl. No. 2 may be allowed with 5% wastage. 3. Quantity of import item (**Inlay for Payment IC Module**) at Sl. No. 3 may be allowed with 5% wastage. 4. Quantity of import item (**Integrated Circuit- (SECORA TM Pays COM/GTA 6 Pin AU**) at Sl. No. 5 may be allowed **on net to net** basis with **accountability clause**. 5. Quantity of import items at Sl. No. 4, 6, 7 & 8 may be allowed may be **deleted** as these items procured indigenously. RA concerned may take suitable consequential action accordingly.			

56	**Case No.:3/3/81-ALC2/2020**	Party Name: SELP INDIA PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00502/AM21/ **HQ E-office Computer No.: 25037**	RLA File :03/95/040/00032/AM21/	Lic.No/Date:0310835959 26.04.2020	
	Decision: The Committee considered the case as per the agenda and noted the written comments given by MeitY vide U. O. No.: W-21/3/2020-IPHW-MeitY dated 15.10.2020. The matter was deliberated in the meeting. On the advice of Consultant (TEC-1), the Committee decided to fix the ad-hoc norms as under: 1. Quantity of import item (**PVC Sheet**) at Sl. No. 1 may be allowed with 5% wastage. 2. Quantity of import item (**Overlay Sheet- (PVC**)) at Sl. No. 2 may be allowed with 5% wastage. 3. Quantity of import item (**SUBLAM PVC 150UM**) at Sl. No. 3 may be allowed with 5% wastage. 4. Quantity of import item (**Inlay**) at Sl. No. 4 may be allowed with 5% wastage. 5. Quantity of import item (**SCOTV13.3 HRC4PG-(Integrated Circuit**) at Sl. No. 6 may be allowed **on net to net** basis with **accountability clause**. 6. Quantity of import items at Sl. No. 5 & 7 may be allowed may be **deleted** as these items			

	procured indigenously. RA concerned may take suitable consequential action accordingly.

57	**Case No.:5/3/81-ALC2/2020**	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00504/AM21/ **HQ E-office Computer No.: 25038**	RLA File :24/24/040/00002/AM21/	Lic.No/Date:2410043085 28.04.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 15.10.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	100 MT	74040022	Brass scrap Honey grade	1.06Kgs/Kg on net content of brass in the export product

Note:

1. **Export item (Brass Billets) should contain- 58% Minimum, Lead: 3% Minimum & Zinc: 37.30% Minimum.**
2. **Import item (Brass Scrap –Honey Grade as Per ISRI) should contain- Copper: 51-61%, Lead: 2-3.5% & Zinc: 33-35.5 %.**
3. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

58	**Case No.:10/3/81-ALC2/2020**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00509/AM21/ **HQ E-office Computer No.: 25039**	RLA File :04/24/040/00005/AM21/	Lic.No/Date:0410166701 29.04.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.08.2020 followed by a reminder on 07.10.2020. Further, some additional information received from the applicant was sent to MSME on 26.10.2020. However, no reply has been received yet against the deficiency letter. Therefore, the Committee decided to wait for reply of the applicant.

The case stands deferred.

59	**Case No.:15/3/81-ALC2/2020**	Party Name: R T JAIN & COMPANY	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00514/AM21/ **HQ E-office Computer No.: 25042**	RLA File :03/95/040/00037/AM21/	Lic.No/Date:0310836059 01.05.2020	**Action by :** Applicant

	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by Consultant (SKB): 1. What is the percentage of Copper in Copper Wire scrap? 2. What is the market value of PVC/Rubber coming along with Copper wire scarp? 3. What is the range of percentage of Copper in Copper wire scarp when minimum Copper is 40%? The case stands deferred.

60	**Case No.:14/3/81-ALC2/2020**	Party Name: REEP INDUSTRIES PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00513/AM21/ **HQ E-office Computer No.: 25040**	RLA File :04/24/040/00008/AM21/	Lic.No/Date:0410166711 01.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by DPIIT vide U. O. No. P-47011/95/2020-TSW dated 21.10.2020: 1. Sl. No. 11 of the Standard Deficiency Format. The case stands deferred.			

61	**Case No.:12/3/81-ALC2/2020**	Party Name: ZOBELE INDIA PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00511/AM21/ **HQ E-office Computer No.: 25043**	RLA File :03/95/040/01153/AM20/	Lic.No/Date:0310836043 01.05.2020	**Action by :** MeitY
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MeitY on 19.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

62	**Case No.:18/3/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00517/AM21/ **HQ E-office Computer No.: 25044**	RLA File :03/94/040/00001/AM21/	Lic.No/Date:0310836093 04.05.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 15.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

63	**Case No.:19/3/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00518/AM21/ **HQ E-office Computer No.: 25173**	RLA File :03/94/040/00026/AM21/	Lic.No/Date:0310836094 04.05.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information for **export item at Sl. No. 60** as per comments given by Consultant (TEC-3):

1. Weight of export item.
2. Calculations of requirement of inputs with cross sectional diameter.
3. Details of indigenous inputs.

The case stands deferred.

64	**Case No.:16/3/81-ALC2/2020**	Party Name: TRANSCON INDUSTRIES	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00515/AM21/ **HQ E-office Computer No.: 25048**	RLA File :09/24/040/00040/AM21/	Lic.No/Date:0910068722 04.05.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.05.2020 followed by reminders on 07.08.2020 & 02.10.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application.

The case stands deferred.

65	**Case No.:20/3/81-ALC2/2020**	Party Name: GOLD METAL EXTRUSION	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00519/AM21/ **HQ E-office Computer No.: 25049**	RLA File :24/24/040/00004/AM21/	Lic.No/Date:2410043093 06.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 15.10.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	200000 Kgs	74040022	Brass Scrap (Honey Grade)	1.06Kgs/Kg on net content of brass in the export product

Note:

1. **Export item (Brass Billets) should contain- Copper: 57-61 %, Lead: 2-3.5% & Zinc: 33-35.5%).**

2. **Import item (Brass Scrap –Honey Grade as Per ISRI) should contain- Copper: 57-61%, Lead: 2-3.5% & Zinc: 33-35.5 %.**
3. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

66	**Case No.:17/3/81-ALC2/2020**	Party Name: JINDAL SAW LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00516/AM21/ **HQ E-office Computer No.: 25052**	RLA File :05/23/040/00012/AM21/	Lic.No/Date:0510414105 06.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Coating thickness of each layer as per purchase order. 2. Surface area of pipes to be coated. 3. To provide explanation for, why the import items at Sl. No. 2 & 3 are same. The case stands deferred.			

67	**Case No.:21/3/81-ALC2/2020**	Party Name: SHREE BHAVANI EXTRUSION	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00520/AM21/ **HQ E-office Computer No.: 25054**	RLA File :24/24/040/00005/AM21/	Lic.No/Date:2410043094 08.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 07.08.2020 followed by a reminder on 02.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

68	**Case No.:24/3/81-ALC2/2020**	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00523/AM21/ **HQ E-office Computer No.: 25055**	RLA File :04/24/040/00010/AM21/	Lic.No/Date:0410166730 11.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.05.2020 followed by reminders on 07.08.2020 & 04.10.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

69	**Case No.:23/3/81-ALC2/2020**	Party Name: RHJ TUBES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00522/AM21/ **HQ E-office Computer No.: 25058**	RLA File :03/95/040/00067/AM21/	Lic.No/Date:0310836165 11.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.05.2020 followed by reminders on 07.08.2020 & 04.10.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

70	**Case No.:25/3/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00524/AM21/ **HQ E-office Computer No.: 25059**	RLA File :04/24/040/00006/AM21/	Lic.No/Date:0410166746 12.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.05.2020 followed by reminders on 07.08.2020 & 04.10.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

71	**Case No.:26/3/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00525/AM21/ **HQ E-office Computer No.: 25060**	RLA File :04/24/040/00017/AM21/	Lic.No/Date:0410166751 12.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.05.2020 followed by reminders on 07.08.2020 & 04.10.2020. However, no information has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for submitting the complete set of application. The case stands deferred.			

72	**Case No.:1/6/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0510414582	**Action by :**

	:01/81/050/00628/AM21/ **HQ E-office Computer No.: 25061**	:05/23/040/00066/AM21/	08.07.2020	Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 04.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

73	**Case No.:2/6/81-ALC2/2020**	Party Name: NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00629/AM21/ **HQ E-office Computer No.: 25062**	RLA File :52/24/040/00022/AM21/	Lic.No/Date:5210043453 08.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Max. & min. ID/OD ratio of washers to be exported under this AA. 2. Max. & min. OD of washers to be exported under this AA. 3. Range of thickness of sheet required to meet export order. 4. No. of sizes of washers to be exported under this AA. 5. Wastage claimed is 119% while average past wastage is 90-92%. Please provide explanation. 6. Copy of export order. 7. Copy of Advance Authorization. The case stands deferred.			

74	**Case No.:4/6/81-ALC2/2020**	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00631/AM21/ **HQ E-office Computer No.: 25064**	RLA File :03/95/040/00218/AM21/	Lic.No/Date:0310837128 10.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by Consultant (SKB): 1. What is the chemical composition of Bronze Ingots? 2. What is the percentage of Copper in Copper wire scrap? 3. What is the market value of PVC/Rubber coming along with Copper wire scarp? 4. What is the range of percentage of Copper in Copper wire scarp when minimum Copper is 40%? The case stands deferred.			

75	**Case No.:6/6/81-ALC2/2020**	Party Name: METALIC IMPRESSIONS (INDIA) PVT LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**

HQ File :01/81/050/00633/AM21/ **HQ E-office Computer No.: 25065**	RLA File :05/24/040/00169/AM21/	Lic.No/Date:0510414604 10.07.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-1) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85177090	Mobile Window (3636600 Pcs) Made Out of Hard Coated Acrylic Sheet Duly Printed & Laminated (0.70 Mm To 1.50 Mm)	15000 Kgs	39205119	Acrylic Sheet	1.05 Kgs/Kg content in the export product

Note:

1. **The size of import item should be 1200x1650mm.**
2. **The import item should be of relevant thickness.**

RA concerned may take suitable consequential action accordingly.

Case No.:7/6/81-ALC2/2020	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
HQ File :01/81/050/00634/AM21/ **HQ E-office Computer No.: 23354**	RLA File :32/24/040/00022/AM21/	Lic.No/Date:3210079597 13.07.2020	

76

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 15.10.2020 given by Consultant (SKB) and the recommendations of the Technical members as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74031300	Refined Copper Billets Min Cu Content - 99.00%	372659 Kgs	1	74040012	Copper scrap	1.03Kgs/Kg on net content of copper in the export product
2	74040012	Copper Scrap as per ISRI Code Barely, Berry, Birch, Clove, Cobra, Cocoa Min Cu Content - 99%	196136 Kgs	2	74040012	Copper Scrap as per ISRI Code "Druid"	1.03Kgs/Kg on net content of copper in the export product

Note:

1. **Average copper content in the import item at Sl. No. 1 is 95.00%.**
2. **Import item at Sl. No. 2 should contain average copper of 42.50%.**

RA concerned may take suitable consequential action accordingly.

77	**Case No.:8/6/81-ALC2/2020**	Party Name: PARAM	Meet No/Date:9/81-	**Status:**

		INDUSTRIES	ALC2/2020 20.10.2020	**Deferred**
	HQ File :01/81/050/00635/AM21/ **HQ E-office Computer No.: 25084**	RLA File :03/95/040/00205/AM21/	Lic.No/Date:0310837191 14.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020 followed by a reminder on 05.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

78	**Case No.:9/6/81-ALC2/2020**	Party Name: UNIVERSAL CABLES LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00636/AM21/ **HQ E-office Computer No.: 25085**	RLA File :11/24/040/00001/AM21/	Lic.No/Date:1110028725 14.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by DPIIT vide U. O. No.: P-47011/352/2019-TSW dated 22.10.2020: 1. Detailed calculations for the requirement of each raw material for the export product. 2. Details of other materials, indigenous or imported, required in the manufacturing of cables. 3. Use of import item at Sl. No. 6 (High Density Polyethylene) in the export item as MDPE is to be used for the outer sheath and not HDPE. 4. Net weight per KM of cable including the weight of indigenous inputs. 5. Material balancing viz. net content of each imported of each imported and indigenous inputs, per KM of export product. The case stands deferred.			

79	**Case No.: 14/6/81-ALC2/2020**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00641/AM21/ **HQ E-office Computer No.: 25086**	RLA File :07/24/040/00109/AM21/	Lic.No/Date:0710116762 17.07.2020	**Action by :** MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 12.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

80	**Case No.:11/6/81-ALC2/2020**	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**

	HQ File :01/81/050/00638/AM21/ **HQ E-office Computer No.: 25087**	RLA File :04/24/040/00035/AM21/	Lic.No/Date:0410166897 17.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 04.10.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

81	**Case No.:12/6/81-ALC2/2020**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00639/AM21/ **HQ E-office Computer No.: 25088**	RLA File :04/24/040/00043/AM21/	Lic.No/Date:0410166900 17.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. As per information received from the applicant, maximum lead percentage in import item is 60% which works out to be 287914Kgs while as per licence the export product contains 299901Kgs. Hence, provide clarification for the same. The case stands deferred.			

82	**Case No.:15/6/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00642/AM21/ **HQ E-office Computer No.: 25089**	RLA File :09/24/040/00206/AM21/	Lic.No/Date:0910068967 20.07.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) via email dated 21.09.2020 for examination of the case. Further, physical file of the case also sent to Consultant (TEC-3) to examine the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

83	**Case No.:16/6/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00643/AM21/ **HQ E-office Computer No.: 25090**	RLA File :09/24/040/00207/AM21/	Lic.No/Date:0910068968 20.07.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was			

sent to Consultant (TEC-3) via email dated 21.09.2020 for examination of the case. Further, physical file of the case also sent to Consultant (TEC-3) to examine the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.

The case stands deferred.

84	**Case No.:17/6/81-ALC2/2020**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00644/AM21/ **HQ E-office Computer No.: 25091**	RLA File :02/24/040/00046/AM21/	Lic.No/Date:0210209991 21.07.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME:

1. Percentage of lead in import item.
2. Percentage of lead in lead alloy.

The case stands deferred.

85	**Case No.:21/6/81-ALC2/2020**	Party Name: HEALTHICO QUALITY PRODUCTS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00648/AM21/ **HQ E-office Computer No.: 25093**	RLA File :56/24/040/00012/AM21/	Lic.No/Date:5610005906 21.07.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 18.10.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73231000	S. S. Scrubber	65 MT	72230099	Stainless Steel Wire 0.13mm	**65.65 MT** @1.01 Kg/Kg content in the export product

Note: Grade & diameter of steel wire will be same in import & export.

RA concerned may take suitable consequential action accordingly.

86	**Case No.:18/6/81-ALC2/2020**	Party Name: INDIANA GRATINGS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00645/AM21/ **HQ E-office Computer No.: 25094**	RLA File :03/94/040/00281/AM21/	Lic.No/Date:0310837294 21.07.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 10.08.2020 followed by a reminder on 05.10.2020. However, no information has been received yet. Therefore, the

	Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.

87	**Case No.:19/6/81-ALC2/2020**	Party Name: JINDAL SAW LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00646/AM21/ **HQ E-office Computer No.: 25096**	RLA File :05/23/040/00084/AM21/	Lic.No/Date:0510414673 21.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. To provide justification as to why the ITCHS code of import & export items is same. 2. To provide explanation as to why Component is proposed to be imported in fraction. 3. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

88	**Case No.:22/6/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00649/AM21/ **HQ E-office Computer No.: 25097**	RLA File :03/95/040/00232/AM21/	Lic.No/Date:0310837313 22.07.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/112/2020-TSW dated 31.08.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

89	**Case No.:20/6/81-ALC2/2020**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00647/AM21/ **HQ E-office Computer No.:25098**	RLA File :05/24/040/00185/AM21/	Lic.No/Date:0510414677 22.07.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510410424 dated 30.04.2019 in M. No. 10/81 dated 21.08.2019 as per written comments given by Consultant (TEC-3) vide email dated 18.10.2020 as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, minimum thickness of 1.20mm and upto 80mm width- HE Alloy-alloy-206 Alloy with 20% Nickel , 6% Manganese and balance Ferrous	1.03Kgs/Kg content in the export product

2	81110010	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, minimum thickness of 1.20 mm and upto 80mm width- HE Alloy-alloy-72 Alloy with 72% Manganese ,10% Nickel and 18% copper	1.03Kgs/Kg content in the export product
3	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, minimum thickness of 1.20mm and upto 80mm width- HE Alloy-Alloy -223 Alloy with 22% Nickel, 3% Chrome & balance Ferrous	1.03Kgs/Kg content in the export product
4	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, minimum thickness of 1.20mm and upto 80mm width- LE Alloy-Alloy-36, Alloy with 36% Nickel & balance Iron	1.03Kgs/Kg content in the export product
5	75061000	Cold Rolled strips of Max. Thickness 2.00 mm & Minimum thickness of 1.20mm and upto 80mm width- Nickel , Nickel In Strips, Nickel 201 Strips	1.03Kgs/Kg content in the export product
6	74091100	Cold Rolled strips of Max. Thickness 2.00 mm, & Minimum thickness of 1.20mm and upto 80mm width- Copper, Copper In Strips, (Minimum Purity 99.90%)	1.03Kgs/Kg content in the export product

Note:

1. **Grade & composition of alloy to match in import & export items.**
2. **Thickness of import items to match thickness of layer of export items**

RA concerned may take suitable consequential action accordingly.

90	**Case No.:23/6/81-ALC2/2020**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00650/AM21/ **HQ E-office Computer No.: 25099**	RLA File :04/24/040/00050/AM21/	Lic.No/Date:0410166916 23.07.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/119/2019-TSW dated 20.10.2020. (copy enclosed)

RA concerned may take suitable consequential action accordingly.

91	**Case No.:28/6/81-ALC2/2020**	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00655/AM21/ **HQ E-office Computer No.: 25158**	RLA File :03/94/040/00248/AM21/	Lic.No/Date:0310837425 27.07.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by DPIIT vide U. O. No.: P-47011/143/2020-TSW dated 19.10.2020:

1. Sl. No. 3, 5 & 11 the Standard Deficiency Format.

The case stands deferred.

92	**Case No.:29/6/81-ALC2/2020**	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00656/AM21/ **HQ E-office Computer No.: 25159**	RLA File :03/94/040/00249/AM21/	Lic.No/Date:0310837426 27.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by DPIIT vide U. O. No.: P-47011/143/2020-TSW dated 19.10.2020: 1. Sl. No. 3, 5 & 11 the Standard Deficiency Format. The case stands deferred.			

93	**Case No.:27/6/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00654/AM21/ **HQ E-office Computer No.: 25160**	RLA File :07/24/040/00089/AM21/	Lic.No/Date:0710116799 27.07.2020	**Action by :** MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 17.08.2020 followed by a reminder on 07.10.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

94	**Case No.:1/9/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00745/AM21/ **HQ E-office Computer No.: 25161**	RLA File :09/24/040/00333/AM21/	Lic.No/Date:0910069190 15.09.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

95	**Case No.:2/9/81-ALC2/2020**	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00746/AM21/ **HQ E-office Computer No.:25162**	RLA File :05/24/040/00285/AM21/	Lic.No/Date:0510415230 16.09.2020	**Action by :** TEC-3

	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.10.2020 & 19.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.

96	**Case No.:3/9/81-ALC2/2020**	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00747/AM21/ **HQ E-office Computer No.: 25166**	RLA File :05/24/040/00284/AM21/	Lic.No/Date:0510415231 16.09.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.10.2020 & 19.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

97	**Case No.:4/9/81-ALC2/2020**	Party Name: VIKARSH STAMPINGS INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00748/AM21/ **HQ E-office Computer No.:**	RLA File :31/83/040/00066/AM21/	Lic.No/Date:3110067854 16.09.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.10.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72261100	CRGO Slit Coil	500 MT	72251100	CRGO Electrical Steel In Coils	1.015 Kg/Kg content in the export product

Note:

1. **The applicant should import prime quality item of relevant grade only.**
2. **Width of imported coils should be more than the respective width of export items.**
3. **Thickness of both imported & exported items should be same.**

RA concerned may take suitable consequential action accordingly.

98	**Case No.:5/9/81-ALC2/2020**	Party Name: VIKARSH STAMPINGS INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00749/AM21/ **HQ E-office Computer No.: 25167**	RLA File :31/83/040/00067/AM21/	Lic.No/Date:3110067855 16.09.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.10.2020 given by Consultant (SKB) as under:

ITCHS	Export Item	Quantity	ITCHS	Import Item	Recommended

Code			Code		Quantity
72261100	CRGO Slit Coils	500 MT	72251100	CRGO Electrical Steel In Coils	1.015 Kg/Kg content in the export product

Note:

1. **The applicant should import prime quality item of relevant grade only.**
2. **Width of imported coils should be more than the respective width of export items.**
3. **Thickness of both imported & exported items should be same.**

RA concerned may take suitable consequential action accordingly.

99	**Case No.:10/9/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00754/AM21/ **HQ E-office Computer No.: 25169**	RLA File :34/24/040/00348/AM20/	Lic.No/Date:3410046399 17.09.2020	**Action by :** TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 22.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

100	**Case No.:6/9/81-ALC2/2020**	Party Name: KUMAR STEELS INC	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00750/AM21/ **HQ E-office Computer No.: 25170**	RLA File :05/23/040/00184/AM21/	Lic.No/Date:0510415239 17.09.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020, as adopted by the Committee in the Meeting No. 24/81 dated 18.03.2020, as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Table, Kitchen & Other Household Articles Made of Stainless Steel With Relevant Thickness Grade :201, Having Net Content of Stainless Steel	155455 Kgs	72199090	Non-Magnetic Cold Rolled Stainless Steel Circles With Relevant Thickness Grade:201	1.10 Kgs/Kg content in the export product

Note:

1. **Grade of steel to match in import & export.**
2. **Thickness of sheet/circle should be between 0.1 mm to 1 mm.**
3. **Export product should be of circular/oval shape only.**

RA concerned may take suitable consequential action accordingly.

101	**Case No.:8/9/81-ALC2/2020**	Party Name: HVR SOLAR PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00752/AM21/ **HQ E-office Computer No.: 25179**	RLA File :05/23/040/00186/AM21/	Lic.No/Date:0510415263 18.09.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

102	**Case No.:7/9/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00751/AM21/ **HQ E-office Computer No.: 25180**	RLA File :03/95/040/00368/AM21/	Lic.No/Date:0310838362 18.09.2020	**Action by : DPIIT**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 22.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

103	**Case No.:9/9/81-ALC2/2020**	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00753/AM21/ **HQ E-office Computer No.: 25181**	RLA File :24/24/040/00044/AM21/	Lic.No/Date:2410043247 18.09.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 15.10.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Billets	50 MT	74040022	Brass Scrap (Honey Grade)	1.06Kgs/Kg on net content of brass in the export product

Note:

1. **Export item (Brass Billets) should contain- 58% Minimum, Lead: 3% Minimum & Zinc: 37.30% Minimum.**
2. **Import item (Brass Scrap –Honey Grade as Per ISRI) should contain- Copper: 51-61%, Lead: 2-3.5% & Zinc: 33-35.5 %.**
3. **Composition of brass to match both for imports and exports.**

RA concerned may take suitable consequential action accordingly.

104	**Case No.:12/9/81-ALC2/2020**	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00756/AM21/ **HQ E-office Computer No.: 25182**	RLA File :04/24/040/00056/AM21/	Lic.No/Date:0410167086 21.09.2020	**Action by : MSME**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination of the case on 12.10.2020. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

105	**Case No.:11/9/81-ALC2/2020**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00755/AM21/ **HQ E-office Computer No.: 25184**	RLA File :04/24/040/00093/AM21/	Lic.No/Date:0410167082 21.09.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-1) on 22.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

106	**Case No.:13/9/81-ALC2/2020**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00757/AM21/ **HQ E-office Computer No.: 25224**	RLA File :04/24/040/00099/AM21/	Lic.No/Date:0410167094 22.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by DPIIT vide U. O. No.: P-47011/119/2019-TSW dated 16.10.2020: 1. Sl. No. 1, 3, 4, 5 & 11 the Standard Deficiency Format. The case stands deferred.			

107	**Case No.:14/9/81-ALC2/2020**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00758/AM21/ **HQ E-office Computer No.: 25185**	RLA File :07/24/040/00173/AM21/	Lic.No/Date:0710117048 22.09.2020	**Action by :** Applicant

	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 12.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.

108	**Case No.:15/9/81-ALC2/2020**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00759/AM21/ **HQ E-office Computer No.: 25186**	RLA File :04/24/040/00094/AM21/	Lic.No/Date:0410167096 23.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 12.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

109	**Case No.:17/9/81-ALC2/2020**	Party Name: HINDUSTAN PLATINUM PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00761/AM21/ **HQ E-office Computer No.: 25187**	RLA File :03/94/040/00447/AM21/	Lic.No/Date:0310838428 24.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB): 1. Detail process of manufacturing of export product and also its flow chart. 2. Exact composition of silver alloyed contacts and silver graphite powder with documentary evidence for material balancing. 3. Is there any indigenous input in the export product? If yes, please indicate the quantity to be used. 4. Will both ingredients of Silver Graphite Powder come separately or in combined form? The case stands deferred.			

110	**Case No.:18/9/81-ALC2/2020**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00762/AM21/ **HQ E-office Computer No.: 25188**	RLA File :03/95/040/00333/AM21/	Lic.No/Date:0310838436 24.09.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/192/2019-TSW dated 19.10.2020. (copy enclosed)			

	RA concerned may take suitable consequential action accordingly.

111	**Case No.:19/9/81-ALC2/2020**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00763/AM21/ **HQ E-office Computer No.: 25189**	RLA File :03/95/040/00302/AM21/	Lic.No/Date:0310838437 24.09.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/192/2019-TSW dated 19.10.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

112	**Case No.:20/9/81-ALC2/2020**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00764/AM21/ **HQ E-office Computer No.: 25191**	RLA File :03/95/040/00222/AM21/	Lic.No/Date:0310838438 24.09.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/192/2019-TSW dated 19.10.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

113	**Case No.:21/9/81-ALC2/2020**	Party Name: STEEL AIIDS ENTERPRISE PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00765/AM21/ **HQ E-office Computer No.: 25193**	RLA File :03/95/040/00387/AM21/	Lic.No/Date:0310838455 24.09.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

114	**Case No.:16/9/81-ALC2/2020**	Party Name: SUNDER IMPEX PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00760/AM21/ **HQ E-office Computer No.: 25194**	RLA File :05/24/040/00312/AM21/	Lic.No/Date:0510415301 24.09.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by DPIIT vide U. O. No.: P-47011/144/2020-TSW dated 19.10.2020:

1. Sl. No. 3, 4, 5 & 11 the Standard Deficiency Format.

The case stands deferred.

115

Case No.:22/9/81-ALC2/2020	Party Name: HEALTHICO QUALITY PRODUCTS PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
HQ File :01/81/050/00766/AM21/ **HQ E-office Computer No.: 25223**	RLA File :56/24/040/00026/AM21/	Lic.No/Date:5610005956 28.09.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.10.2020 given by Consultant (TEC-3) as under:

ITCHS Code	**Export Item**	**Quantity**	**Sl. No.**	**ITCHS Code**	**Import Item**	**Recommended Quantity**
73231000	S. S. Scrubber	192.060 MT	1	72230091	S.S. Wire 5.5 mm 410	1.03 Kg/Kg content in the export product
			2	72230092	S.S Wire 0.7 mm 410	1.01 Kg/Kg content in the export product
			3	72230099	S.S. Wire 0.18 mm 410	1.01 Kg/Kg content in the export product
			4	72230099	S.S. Wire 0.13 mm 410	1.01 Kg/Kg content in the export product

Note: (i) Grade of all import items to be same in import & export.
(ii) Diameter of import items at 2 to 4 to be same in import & export.

RA concerned may take suitable consequential action accordingly.

116

Case No.:25/9/81-ALC2/2020	Party Name: APL METALS LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
HQ File :01/81/050/00769/AM21/ **HQ E-office Computer No.: 25196**	RLA File :02/24/040/00082/AM21/	Lic.No/Date:0210210132 29.09.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by MSME via email dated 27.10.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Refined Lead Ingot Purity 99.97 %	3800 MT	85481010	Lead scrap covered by ISRI code word "Rails"	**As applied** inclusive of 58.70% wastage **(taking cue from SION C-1153)**

	RA concerned may take suitable consequential action accordingly.

117	**Case No.:26/9/81-ALC2/2020**	Party Name: APL METALS LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00770/AM21/ **HQ E-office Computer No.: 25197**	RLA File :02/24/040/00083/AM21/	Lic.No/Date:0210210133 29.09.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME:

1. Percentage of lead in import item supported by Certificate of Analysis.

The case stands deferred.

118	**Case No.:23/9/81-ALC2/2020**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00767/AM21/ **HQ E-office Computer No.: 25198**	RLA File :03/94/040/00463/AM21/	Lic.No/Date:0310838548 29.09.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.10.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72122090	Prime Electro Galvanized Steel Sheet, Grade Seccn5, Thickness 0.5 mm, Width 585 mm, Length 1000 mm	990 MT	72103090	Prime Electro galvanized Steel Sheet In Coils, Grade Seccn5, Thickness 0.5 mm, Width 1173 mm, Length C mm	1.01 Kg/Kg content in the export product

Note: The applicant should import relevant grade item only.

RA concerned may take suitable consequential action accordingly.

119	**Case No.:24/9/81-ALC2/2020**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00768/AM21/ **HQ E-office Computer No.: 25204**	RLA File :03/94/040/00464/AM21/	Lic.No/Date:0310838549 29.09.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.10.2020 given by Consultant (SKB) as under:

Sl.	ITCHS	Export Item	Quantity	ITCHS	Import Item	Recommended

No.	Code			Code		Quantity
1	72123090	Hot Dip Galvanized of Hot Rolled Steel in Coil, Grade SGHC, Thickness 1.5 mm, Width 214 mm, Length C mm	495 MT	72104900	Hot Dip Galvanized of Hot Rolled Steel in Coil, Grade SGHC, Thickness 1.5 mm, Width 1219 mm, Length C mm	1.01 Kg/Kg on net content in the export product
2	72123090	Hot Dip Galvanized of Hot Rolled Steel In Coil, Grade SGHC, Thickness 1.5 mm, Width 288 mm, Length C mm	495 MT			

Note: The applicant should import relevant grade item only.

RA concerned may take suitable consequential action accordingly.

120	**Case No.:29/9/81-ALC2/2020**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00773/AM21/ **HQ E-office Computer No.: 25205**	RLA File :07/24/040/00179/AM21/	Lic.No/Date:0710117076 29.09.2020	**Action by : MeitY**

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 14.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

121	**Case No.:31/9/81-ALC2/2020**	Party Name: MITTAL COIN PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Approved**
	HQ File :01/81/050/00775/AM21/ **HQ E-office Computer No.: 25206**	RLA File :56/24/040/00024/AM21/	Lic.No/Date:5610005957 29.09.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.10.2020 given by Consultant (SKB) and the recommendations of the Technical members as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets	500 MT	74040012	Copper Scrap Birch Cliff, Berry, Candy, Cobra, Clove, Cocoa Barley	1.03Kgs/Kg on net content of copper in the export product

Note:

1. **Export item should contain minimum 99.00% Copper.**
2. **Import item should contain average 97.00% Copper.**

RA concerned may take suitable consequential action accordingly.

122	**Case No.:32/9/81-ALC2/2020**	Party Name: MITTAL COIN PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00776/AM21/ **HQ E-office Computer No.: 25207**	RLA File :56/24/040/00025/AM21/	Lic.No/Date:5610005958 29.09.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB):

1. What is the composition and percentage of copper in Copper tape to be exported?
2. What is the percentage of copper in Copper scrap to be imported under the above Advance licenses?
3. Please indicate actual size (Thickness, Width and length) of each Copper tape.
4. What are the length, width and thickness of slab? What is need of milling operation before rolling? After rolling what will the length, width of the sheet/coil?
5. How many slit copper tape of required width will be obtained after finishing operation?
6. What is the weight of each copper tape and total quantity in numbers to be exported under 100 MT weight?

The case stands deferred.

123	**Case No.:27/9/81-ALC2/2020**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00771/AM21/ **HQ E-office Computer No.: 25210**	RLA File :04/24/040/00105/AM21/	Lic.No/Date:0410167120 29.09.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 12.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

124	**Case No.:28/9/81-ALC2/2020**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00772/AM21/ **HQ E-office Computer No.: 25211**	RLA File :04/24/040/00104/AM21/	Lic.No/Date:0410167121 29.09.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 12.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

125	**Case No.:33/9/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00777/AM21/ **HQ E-office Computer No.: 25213**	RLA File :03/94/040/00377/AM21/	Lic.No/Date:0310838596 30.09.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 13.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

126	**Case No.:36/9/81-ALC2/2020**	Party Name: ENERGICOMM WIRES LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00780/AM21/ **HQ E-office Computer No.: 25214**	RLA File :09/24/040/00269/AM21/	Lic.No/Date:0910069284 30.09.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 12.10.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

127	**Case No.:30/9/81-ALC2/2020**	Party Name: MARIGOLD IMPEX	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00774/AM21/ **HQ E-office Computer No.: 25215**	RLA File :03/95/040/00394/AM21/	Lic.No/Date:0310838563 30.09.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

128	**Case No.:35/9/81-ALC2/2020**	Party Name: ABB POWER PRODUCTS AND SYSTEMS INDIA LIMITED	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00779/AM21/ **HQ E-office Computer No.: 25216**	RLA File :05/23/040/00191/AM21/	Lic.No/Date:0510415386 01.10.2020	**Action by : TEC-3**

	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 13.10.2020 & 14.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.

129	**Case No.:34/9/81-ALC2/2020**	Party Name: MAK CONTROLS AND SYSTEMS PVT. LTD.	Meet No/Date:9/81-ALC2/2020 20.10.2020	**Status: Deferred**
	HQ File :01/81/050/00778/AM21/ **HQ E-office Computer No.: 25219**	RLA File :32/24/040/00056/AM21/	Lic.No/Date:3210079734 01.10.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 13.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

Minutes of the Offline Cases

SI. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Status
R1	TRAFOMEC INDIA MAGNETICS PRIVATE LIMITED	01/81/050/00325/AM12/ 07/24/040/00258/AM12/	The case was rejected in M. No. 9/81-ALC2/2013 dated 16.07.2013 due to non-submission of reply to deficiency letter dated 01.02.2013. The applicant's reply dated 30.06.2015 along with their earlier reply dated	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

	0710083779 dated 08.11.2011		17.09.2012 were forwarded to DHI on 19.02.2016. The case was considered in offline Agenda in M. No. 23/81 & 25/81 dated 23.02.2016 & 07.03.2017 respectively. The case was again rejected in M. No. 08/81 dated 11.07.2017 due to non-submission of reply to deficiency letter dated 19.04.2017. The applicants vide letter dated 01.05.2019 furnished reply and requested to ratify the ad-hoc norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DHI. As per decision, the case was referred to DHI on 25.10.2019. As per decision in M. No. 18/81dated 11.12.2019, the applicant's representation/application was again referred to DHI on 20.01.2020. As per the decision of M. No. 24/81dated 18.03.2020, the complete set of application forward to DHI via email dated 06.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments. DHI D/L received via email on 21.09.2020 and sent to the applicant on 07.10.2020. However, no reply has been received yet.		
R2	BHARAT HEAVY ELECTRICALS LIMITED 1110028319 dated 12.01.2018	01/81/050/00096/AM19/ 11/24/040/00006/AM18/ **(E-22943)**	The case was ratified in M. No. 05/81-ALC2/2018 dated 10.10.2018 as per written comments of DHI vide U. O. No. DES-2/BHEL/GTr/2018-TW-HEI. The applicant vide their email dated 26.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dated 18.09.2019, 15/81 dated 30.10.2019 and 18/81 dated 11.12.2019 and decided to send the applicant's representation/application to DHI immediately. As per the decision of M. No. 24/81dated 18.03.2020, the complete set of application forward to DHI via email dated 07.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments. The representation was again forwarded to DHI on 26.10.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R3	BHARAT HEAVY ELECTRICALS LIMITED 1110018794 dated 27.10.2008	01/81/050/00492/AM09/ 11/24/040/00024/AM09/ (E-24437)	The case was ratified in M. No. 18/81 dated 04.08.2009 as per written comments of DHI vide U. O. No. 3(7)/2009/TSW(B)/334 dated 19.08.2009. The applicant vide letter dated 09.07.2018 had requested for revision of norms on actual import/utilization for import items at Sl. No. 3, 4, 9, 17, 20, 21, 24, 43 and 55 with justification. The case was last considered in M. No. 12/81 dt. 18.09.2019 and 15/81 dt. 30.10.2019 and decided to call the applicant on personal hearing to explain the case. As per NC decision email dated	The Committee considered the case as per agenda and noted the comments given by DHI vide email dated 23.09.2020 wherein it is stated that the applicant has represented that after nine years vide letter dated 09.07.2018. Further, the applicant has requested for ratification under SION for item No. 1 to 3 and it is	Rejected

			28.11.2019 sent to the applicant requesting to attend PH on 11.12.2019. The Committee considered the case in M. No. 18/81 dated 11.12.2019 and heard the applicant's representative during personal hearing. The Committee decided to refer the matter to DHI for further examination of the case. As per the decision of M. No. 24/81dated 18.03.2020, the complete set of application forward to DHI via email dated 07.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments.	observed that export description & import item are not same as that of SION. So, the same may not be agreed. For item No. 4, the applicant has requested for repeat basis but specification of export item is not same for both and also KV rating is not mentioned in the subjected AA. Therefore, on the basis of comments of DHI, the Committee decided to **reject** the case under intimation to RA, Bhopal. RA concerned may take suitable consequential action accordingly.	
R4	Tubex India 0510400849 dated 19.12.2016	01/81/050/00544/AM17/ 05/24/040/00459/AM17/ **(E-24503)**	The case was rejected in M. No. 8/81-ALC2/2017 dated 11.07.2017 due to non-submission of reply of deficiency letter dated 14.02.2017 as raised by DIPP vide U. O. No. 12/5/2017-TSW/103 dated 24 /01/2017. This case was considered in M. No. 12/81 dt. 18.09.2019 and the Committee noted that the applicant had not furnished the reply of deficiency letter dated 14.02.2017. As per NC decision, an email was sent to the applicant on 22.10.2019 along with a copy of D/L dt. 14.02.2017 followed by a reminder on 03.12.2019. As per NC decision of M. No. 21/81dated 22.01.2020, the case was referred to Consultant (TEC-3) on 17.03.2020. In M. No. 24/81 dt. 18.03.2020 and decided to wait for comments. The case was last considered in M. No. 06/81 dt. 25.08.2020 and a deficiency letter seeking following information as raised by Consultant (TEC-3) was sent to the applicant on 18.08.2020: 1. Documents for sale of scrap indicating price. 2. Documents for CIF value imported inputs / items. Hence, the Committee decided to wait for reply of the applicant. The applicant's reply via email dt. 25.08.2020 was sent to Consultant (TEC-3) on 25.08. 2020 followed by a reminder on 08.10.2020.	The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant vide email dated 25.08.2020 had given details of sale of scrap which is Rs. 22/Kg against CIF value of Rs. 6300-200/Kg. Accordingly recovery due to sale of scrap is negligible. Therefore, the Committee decided to **revise** the ad-hoc norms on **repeat basis as approved for AA No. 0510399600 dated 01.09.2016** in Meeting No. 22/81 dated 19.02.2020 on the recommendation of Consultant (TEC-3) as under:	Approved
	1. Quantity of import item (**Alloy 188 (AMS 5772D) - 2.006/2.0136'' Dia**" Long" at Sl. No. 1 may be allowed as **206Kgs inclusive of 555% wastage**. 2. Quantity of import item (**Alloy 188 (AMS 5772D) - 2.255/2.265'' Dia**" at Sl. No. 2 may be allowed as **105Kgs with 355% wastage**. 3. Quantity of import item (**Alloy 188 (AMS 5772D) - 3.015/3.052'' Dia**" long" at Sl. No. 3 may be allowed as **40Kgs**				

	inclusive of 705% wastage & **60Kgs inclusive of 620%** corresponding to export items at Sl. No. 4 & 5 respectively. 4. Quantity of import item (**Alloy Steel- Hast X (AMS 5536N) - 1.510/1.635" Thick**" at Sl. No. 4 may be allowed as **158 Kgs inclusive of 150% wastage.** **Note: Grade of import items will match with those used in export items.** RA concerned may take suitable consequential action accordingly.				
R5	STERLITE POWER TRANSMISSION LIMITED 0310819587 Dated 07.03.2018	01/81/050/00030/AM19/ 03/95/040/00921/AM18/ **(E-24446)**	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply to deficiency letter dated18.10.2018. The applicant vide letter received on 17.01.2019 had furnished the reply & requested for ratification of ad-hoc norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. The case was considered in M. No. 18/81dated 11.12.2019 and decided to send the applicant's representation/application to DPIIT. As per NC decision, the case was referred to DPIIT on 20.01.2020. The case was considered in M. No. 21/81dated 22.01.2020 and decided to wait for comments. The case was last considered in M. No. 24/81 dt. 18.03.2020 and decided to remind DPIIT for expediting the comments. As per decision of M. No. 24/81 dt. 18.03.2020 the reminder was issued to DPIIT on 05.08.2020. Again, the complete set of application along with applicant's reply forwarded to DPIIT via email dated 18.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020 and decided to wait for the comments. Reminder issued to DPIIT on 08.10.2020.	The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/192/2019-TSW dated 02.09.2020 as under: 1. Net weight of export items may be specified **as 336.66 MT.** 2. Taking clue from SION C-7, quantity of import item at Sl. No. 1 i.e. Aluminium wire rod may be allowed **as 312.24 MT** @1.01Kgs/Kg content in the export item. 3. Quantity of import item at Sl. No. 2 i.e. ACCC Composite Core 7.11mm may be allowed as **365.62KMs** inclusive of 1% wastage. RA concerned may take suitable consequential action accordingly.	Approved
R6	Bilcare Limited 3110066383 dated 25.10.2016	01/81/050/00442/AM17/ 31/83/040/00099/AM17/ (**E-24505**)	The case was ratified in M. No. 03/81 dated 14.08.2018 as per written comments of DIPP as approved for AA No. 3110066596 dated 17.02.2017 ratified in M. No. 19/81 dated 05.12.2017. The applicant vide letter dated 31.10.2018 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): (1.) Percentage net content of import item no. 1 to 3 in export product. (2.) Percentage net content of import item no. 4 & 5 on solid content basis. As per NC decision, D/L was issued on 14.10.2019. The applicant's reply was sent to Consultant (TEC-1) on 31.01.2020 as decided in M. No. 21/81 dated 22.01.2020. The case was last considered in meeting no. 24/81 dt. 18.03.2020 and decided to	The Committee considered the case as per agenda and heard the representatives of the applicant during personal hearing held through video conferencing. The representatives explained the case in details and the Committee directed the representatives to furnish following information as per the advice of Consultant (TEC-1): 1. Material balance between import & export in terms of percentage solid	Deferred

			call the applicant on personal hearing to explain the case. As per NC decision, an email dated 24.08.2020 was sent to the applicant requesting to attend PH on 25.08.2020. The case was last considered in meeting no. 06/81 dt. 25.08.2020, the Committee noted that the firm was called for personal hearing via video conferencing. However, the applicant via email dated 24.08.2020 requested to grant personal hearing after one month. Therefore, the Committee decided to call the applicant to attend personal hearing in the forthcoming NC meeting. As per NC decision email dated 13.10.2020 was sent to the applicant to attend PH via video conferencing on 20.10.2020. Also, the physical file was sent to Consultant (TEC-1) on 23.10.2020.	content for item No. 4 & 5 of import. Since, as per application these parameters are different in subsequent reply. The case stands deferred.	
R7	Armor Plast Limited 0710113842 dated 12.09.2018	01/81/050/00655/AM19/ 07/24/040/00156/AM19/ **(E-24508)**	The case was ratified in M. No. 05/81 dated 12.06.2019 on repeat basis as approved for AA No.0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.07.2019 has requested for revision of ratified norms. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was issued on 14.10.2019 along with reminder on 03.12.2019. As per NC decision of M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020. The case was considered in meeting no. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word “Cannula” is mentioned and in few bills word “Cutter” is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of ‘Cutter’ under the authorization and why such exports should not be disallowed. As per decision of M. No. 24/81 dated 18.03.2020, D/L as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020 followed by reminder on 10.08.2020. The applicant’s reply dt. 11.08.2020 was sent to Consultant (TEC-3) on 13.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020 and Consultant (TEC-3) informed that the applicant in its reply dated 11.08.2020 has given only photograph of the cutter instead of drawing of cutter. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): Detailed drawing of cutter. As per NC decision, D/L was sent to	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

			the applicant on 07/08.10.2020. However, no reply has been received yet.		
R8	Armor Plast Ltd 0710113649 Dated 27.07.2018	01/81/050/00448/AM19/ 07/24/040/00110/AM19/ **(E-24509)**	The case was approved in M. No. 5/81-ALC2/2019 dated 12.06.2019 on repeat basis as approved for AA No. 0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 15.07.2019 stated that they had already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they had requested to remove the word "Tubes" from the export item. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019 along with reminder on 03.12.2019. As per NC decision of M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020. The case was considered in meeting no. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word “Cannula” is mentioned and in few bills word “Cutter” is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of ‘Cutter’ under the authorization and why such exports should not be disallowed. As per decision of M. No. 24/81 dated 18.03.2020, D/L as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020 followed by reminder on 10.08.2020. The applicant’s reply dt. 11.08.2020 was sent to Consultant (TEC-3) on 13.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020 and Consultant (TEC-3) informed that the applicant in its reply dated 11.08.2020 has given only photograph of the cutter instead of drawing of cutter. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): Detailed drawing of cutter. As per NC decision, D/L was sent to the applicant on 07/08.10.2020. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R9	Armor Plast Ltd 0710112339 dated 01.11.2017	01/81/050/00884/AM19/ 07/24/040/00217/AM18/ **(E-24510)**	The case was ratified in M. No. 4/81 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.06.2019 stated that they had already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they had requested to remove the word "Tubes" from	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

			the export item. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019 along with reminder on 03.12.2019. The case was considered in M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020. The case was considered in meeting no. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of 'Cutter' under the authorization and why such exports should not be disallowed. As per decision of M. No. 24/81 dated 18.03.2020, D/L as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020 followed by reminder on 10.08.2020. The applicant's reply dt. 11.08.2020 was sent to Consultant (TEC-3) on 13.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020 and Consultant (TEC-3) informed that the applicant in its reply dated 11.08.2020 has given only photograph of the cutter instead of drawing of cutter. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): Detailed drawing of cutter. As per NC decision, D/L was sent to the applicant on 07/08.10.2020. However, no reply has been received yet.		
R10	Pilot Industries Ltd. 0510402645 dated 19.05.2017	01/81/050/00199/AM18/ 05/24/040/00073/AM18/ **(E-24514)**	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 by allowing wastage of 5%. The applicant via email dated 21.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT for examination. As per decision of meeting no. M. No. 21/81dated 22.01.2020, the representation was forwarded to DPIIT via email dated 16.03.2020. In meeting no. 24/81 dt. 18.03.2020 and decided to wait for comments. A reminder was issued to DPIIT on 23.04.2020 & 05.08.2020. As per DPIIT recommendation dated 11.08.2020, the case was referred to MSME via email dated 13.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020 and decided to seek from the applicant to furnish following information as per comments given by MSME via email dated 25.08.2020: 1. Certificate of analysis. 2. Manufacturing process with step-wise wastage. As per NC decision, D/L was sent	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

			to the applicant on 07.10.2020. However, no reply has been received yet.		
R11	Vindhya Telelinks Ltd. 1110025730 dated 19.09.2011	01/81/050/00558/AM18/ 11/24/040/00027/AM12/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 as per DoT comments vide OM No. 15-02/207-IP dated 14.05.2018. The applicant vide letters dated 22.10.2018 and 09.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DoT for examination. As per the decision of M. No. 18/81dated 11.12.2019, the applicant's representation/application sent to DoT on 21.11.2019 along with reminder on 17.03.2020 for expediting the comments. The case was considered in M. No. 24/81 dt. 18.03.2020 and decided to seek from the applicant to furnish the detailed calculations of wastage claimed as per advice of the representative of DoT. As per NC decision, D/L was sent to applicant on 18.05.2020 followed by reminder on 10.08.2020. However, no reply has been received yet. The case was last considered in M. No. 06/81 dt. 25.08.2020 and decided to remind again the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 08.10.2020.	The Committee considered the case as per agenda and noted that the applicant vide email dated 08.10.2020 informed that they have paid duty amount on the imports made under the said advance license on the basis of previously fixed norms. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to RA, Bhopal. The case is withdrawn.	**Withdrawn**
R12	Anglo Steel Pvt. Limited 0310796525 dated 09.06.2015	01/81/050/00185/AM16/ 03/94/040/00165/AM16/ **(E-24521)**	The case was approved in Norms Committee-II special meeting held on 11.12.2017. The applicant via email dated 04.05.2019 requested to correct the AA No. 0310796525 instead of 0310798525. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). In M. No. 24/81 dated 18.03.2020, the Committee noted that the complete set of representation/ documents was not referred to Consultant (TEC-3) as decided in M. No. 21/81dated 22.01.2020. Therefore, the Committee directed to forward all the relevant documents to Consultant (TEC-3) immediately. Scanned copies of complete set of applications along with all concerned/ related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 10.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020, the Committee noted that the applicant via email dated 11.08.2020 requested for some more time to submit the complete application and along with relevant documents. Therefore, the Committee decided to wait for reply of the applicant. Final reminder was sent to the applicant on 08.10.2020.	The Committee considered the case as per agenda and noted that the applicant vide email dated 10.10.2020 requested to close the matter as they are withdrawing their request of amendment in licence number. Therefore, the **Committee decided to reject the request of the applicant with the condition that the case will not be reopened in future and concerned RA to finalize action for closer of the case.** RA concerned may take suitable consequential action accordingly.	**Rejected**
R13	Anglo Steel Pvt. Limited	01/81/050/00184/AM16/	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The	The Committee considered the case as per agenda and	**Rejected**

	0310796526 dated 09.06.2015	03/94/040/00173/AM16/ **(E-24522)**	applicant via email dated 04.05.2019 requested to correct the AA No. 0310796526 instead of 0310798526. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). In M. No. 24/81 dated 18.03.2020, the Committee noted that the complete set of representation/documents has not yet been referred to Consultant (TEC-3) as decided in M. No. 21/81dated 22.01.2020. Therefore, the Committee directed to forward all the relevant documents to Consultant (TEC-3) immediately. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 10.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020, the Committee noted that the applicant via email dated 11.08.2020 requested for some more time to submit the complete application and along with relevant documents. Therefore, the Committee decided to wait for reply of the applicant. Final reminder was sent to the applicant on 08.10.2020.	noted that the applicant vide email dated 10.10.2020 requested to close the matter as they are withdrawing their request of amendment in licence number. Therefore, the **Committee decided to reject the request of the applicant with the condition that the case will not be reopened in future and concerned RA to finalize action for closer of the case.** RA concerned may take suitable consequential action accordingly.	
R14	Anglo Steel Pvt. Limited 0310796527 dated 09.06.2015	01/81/050/00186/AM16/ 03/94/040/00182/AM16/ **(E-24523)**	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796527 instead of 0310798527. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). In M. No. 24/81 dated 18.03.2020, the Committee noted that the complete set of representation/documents has not yet been referred to Consultant (TEC-3) as decided in M. No. 21/81dated 22.01.2020. Therefore, the Committee directed to forward all the relevant documents to Consultant (TEC-3) immediately. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 10.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020, the Committee noted that the applicant via email dated 11.08.2020 requested for some more time to submit the complete application and along with relevant documents. Therefore, the Committee decided to wait for reply of the applicant. Final reminder was sent to the applicant on 08.10.2020.	The Committee considered the case as per agenda and noted that the applicant vide email dated 10.10.2020 requested to close the matter as they are withdrawing their request of amendment in licence number. Therefore, the **Committee decided to reject the request of the applicant with the condition that the case will not be reopened in future and concerned RA to finalize action for closer of the case.** RA concerned may take suitable consequential action accordingly.	**Rejected**
R15	Nagreeka Indcon Products (P)	01/81/050/00336/AM18/	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 by allowing the quantity of import item 1.05 Kg/Kg content in the export	The Committee decided to remind DPIIT for expediting the comments.	Deferred

	Ltd. 0310815357 dated 23.08.2017	03/95/040/00343/AM18/ (E-24524)	product. The applicant vide letter dated 18.03.2019 requested for revision of ratified norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. In M. No. 15/81 dt. 30.10.2019, on the request of DPIIT, the Committee decided to send again a copy of application/representation to DPIIT on 09.12.2019 for examination. In M. No. 21/81 dated 22.01.2020, decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/354/2019-TSW dated 21.01.2020: Sl. No. 3 & 11 of the SDF. As per NC decision, D/L was sent to the applicant on 05.03.2020. The applicant's reply dt. 13.03.2020 was sent to DPIIT via email on 16.03.2020. Also, the applicant's reply dt. 12.03.2020 along with samples sent to DPIIT on 18.03.2020. The case was considered in M. No. 24/81 dt. 18.03.2020 and decided to wait for the comments. The case was last considered in M. No. 06/81 dt. 25.08.2020, the Committee noted the comments of DPIIT vide U. O. No.: P-47011/354/2019-TSW dated 05.05.2020 wherein DPIIT stated that the applicant asked for wastage on different products (Aluminium Foil containers- other than having rectangular/ square shape) is 16 to 20%. However, as the aluminium foil scrap has recoverable value. Therefore, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. To provide sale price of aluminium foil scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoice etc. As per NC decision, D/L was sent to the applicant on 08.10.2020. The applicant's reply dt. 09.10.2020 was sent to DPIIT on 12.10.2020. However, no comments have been received yet.		
R16	National Steel And Agro Industries Ltd. 5610005104 dated 23.03.2017	01/81/050/00187/AM18/ 56/24/040/00051/AM17/ **(E-24525)**	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 as per written comments of MoS vide U. O. No.: 2(6)/2017-TD dated 13.12.2018. The applicant vide letter dated 25.04.2019 requested for revision of ratified norms as per the statement of the actual export made under the AA. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to MoS on 25.10.2019 followed by an I.D. reminder on 20.01.2020. In M. No. 21/81 dated 22.01.2020 the representative of MoS informed that the case is under examination. Therefore, the Committee decided to wait for the comments. The case was considered in M. No. 24/81 dt. 18.03.2020 and decided to remind MoS to	The Committee considered the case as per agenda. Consultant (SKB) informed that on the basis of information provided by RLA, the total Export Obligation against the AA was 4988.54 MT. However, due to missing of export thickness of 0.34 mm & 0.43 mm (Coating weight 110 Gm/m^2 and 70 gm/m^2 & weight 20.265 MT and 20.610 MT), the total weight came down to 4947.67 MT.	Approved

			expedite the comments. A reminder was issued to MoS on 07.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020 and decided to refer the case to Consultant (SKB) for examination as no comments are being furnished by MoS. As per decision, the case was referred to Consultant (SKB) via email on 07.10.2020.	Hence. the calculation of the quantity of inputs for the aforesaid thicknesses indicating total quantity of export and import items to be allowed on per tonne basis as per the revised norm C: 2055 published by DGFT vide PN No 33(RE: 2012)/2009-2014 dated 30.11.2012. Therefore, the Committee decided to **revise** the ad-hoc as per written comments of Consultant (SKB). (Copy enclosed) RA concerned may take suitable consequential action accordingly.	
R17	Svam Packaging Industries Private Limited 0510398071 dated 30.03.2016	01/81/050/00173/AM17/ 05/24/040/00626/AM16/ (E-24526)	The case was ratified in M. No. 4/81-ALC2/2018 dated 27.08.2018 as per written comments of DIPP vide F. No. 7/176/2018-TSW dated 27.06.2018. The applicant vide letter dated 10.10.2018 requested for revision of ratified norms. As per decision of M. No. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019 followed by a reminder on 20.01.2020. As per NC decision of M. No. 21/81 dated 22.01.2020 a complete set of application/ representation was referred to DPIIT on 13.02.2020. The case was considered in M. No. 24/81 dt. 18.03.2020 and decided to remind DPIIT to expedite the comments. A reminder was issued to DPIIT on 07.08.2020. However, no comments have been received yet. The case was last considered in M. No. 06/81 dt. 25.08.2020 and decided to remind again DPIIT for expediting the comments. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronoligical order was sought from the applicant vide email dated 13.08.2020 followed by a reminder on 07.10.2020. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R18	Vedanta Limited 3510044672 dated 17.02.2015	01/81/171/00019/AM16/ 35/24/039/00003/AM15/ (E-24528)	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 06.06.2019 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. The case was referred to Consultant (TEC-3) on 06.12.2019. The case was last considered in M. No. 21/81 dated 22.01.2020, Consultant (TEC-3)	The Committee decided to wait for the comments.	Deferred

			informed that the applicant has requested for wastage on gold & silver for which there is no justification. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. As per NC decision, an email dated 13.03.2020 sent to the applicant to attend PH on 18.03.2020. The case was considered in M. No. 24/81 dt. 18.03.2020 and the Committee noted that nobody appeared to attend the personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing. As per NC decision, an email dated 24.08.2020 was sent to the applicant requesting to attend PH on 25.08.2020.The case was last considered in M. No. 06/81 dt. 25.08.2020, the Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of Consultant (TEC-3), the Committee directed the representatives to furnish following information: 1. Specific item of import, its quantity & copy of bill of entry. 2. Specific item of export, its quantity & copy of shipping bill. 3. Certificate of analysis of total quantity of import & export. 4. Is there any by-product in the process? If yes details thereof. As per NC decision, D/L was sent to the applicant on 08.10.2020. The applicant's reply dt. 15.10.2020 was sent to Consultant (TEC-3) on 26.10.2020. However, no comments have been received yet.		
R19	FCI OEN CONNECTORS LIMITED 1010059108 dated 13.04.2015	01/81/050/00154/AM16/ 10/24/040/00140/AM15/ **(E-24738)**	The case was approved in M. No. 06/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(41)/2015-IPHW dated 25.06.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. The case was considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case was considered in M. No. 24/81 dt. 18.03.2020, the Committee considered the case as per agenda and Consultant (TEC-3) informed that the quantities of import items mentioned by MeitY in its recommendation vide F. No. 17(41)/2015-IPHW dated 25.06.2019 are not matching with the quantities as mentioned in the AA. Therefore,	The Committee considered the case as per agenda and noted that as decided in Meeting No. 24/81 dated 18.03.2020, MeitY was asked via email dated 10.08.2020 to clarify for how they recommended ad-hoc norms **if the quantities of import items mentioned in its recommendation vide F. No. 17(41)/2015-IPHW dated 25.06.2019 are not matching with the quantities as mentioned in the AA**. However, no comments have been received yet. Therefore, the	Deferred

			the Committee decided to refer the case back to MeitY for comments. As per decision of M. No. 24/81 dt. 18.03.2020, the case was referred to MeitY on 10.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020, the Committee considered the case as per the agenda and noted that MeitY via email dated 25.08.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments.	Committee decided to remind MeitY for expediting the comments.	
R20	FCI OEN CONNECTORS LIMITED 1010058810 dated 26.09.2014	01/81/050/00421/AM15/ 10/24/040/00058/AM15/ **(E-24739)**	The case was approved in M. No. 6/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(40)/2015-IPHW dated 25.06.2019. The applicant vide letter dated 27.02.2019 had requested for revision of ratified norms. They vide letters dated 01.03.2019 and 09.04.2019 had reiterated the same issue. In M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case was considered in meeting no. 24/81 dt. 18.03.2020, the Consultant (TEC-3) informed that MeitY recommended wastage for Copper Alloy but the import item "Copper Alloy" is not mentioned in the AA. Hence, the Committee decided to refer the case back to MeitY for comments on the issue. As per decision of M. No. 24/81 dt. 18.03.2020, the case was referred to MeitY on 10.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020, the Committee noted that MeitY via email dated 25.08.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments.	The Committee considered the case as per agenda and noted that as decided Meeting No. 24/81 dated 18.03.2020, MeitY was asked via email dated 10.08.2020 **to clarify for how the norms recommended for Copper Alloy as the import item "Copper Alloy" is not mentioned in the AA**. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments.	Deferred
R21	GOLDSTONE INFRATECH LIMITED 0910065334 dated 08.08.2017	01/81/050/00506/AM18/ 09/24/040/00209/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply to deficiency letter dated 04.10.2018. The applicant vide letter dated 19.11.2019 furnished reply and requested to fix the ad-hoc norms. The case was considered in M. No. 21/81dated 22.01.2020 and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-1): 1. Complete technical information as per Appendix 4E.2. Net weight of Silicone Rubber Compound in each of export product. 3. Details of indigenous input along with their quality required to manufacture Silicone Rubber Compound for each export product. 4. Justification for 5% wastage for import item No. 5 to 10. As per NC decision, D/L was sent to the applicant on 05.03.2020. The case was considered in meeting no. 24/81 dt. 18.03.2020 and decided to remind the applicant for	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1) as under: 1. Quantity of import items at Sl. No. 1, 2, 3 & 4 may be allowed with **5% wastage with accountability** in export. 2. Quantity of import items at Sl. No. 5 to 8 may be allowed **as per GN-4**. RA concerned may take suitable consequential action accordingly.	Approved

			furnishing the requisite information. Applicant's reply dt. 11.08.2020 was sent to Consultant (TEC-1) on 11.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020, the Committee considered the case as per the agenda and Consultant (TEC-1) informed that the applicant in its reply dated 11.08.2020 has given only name of indigenous inputs without their corresponding quantity. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Indigenous inputs with their quantity. The applicant's reply dt. 28.09.2020 was sent to Consultant (TEC-1) on 08.10.2020.		
R22	Jindal Saw Limited 0510407878 dated 25.09.2018	01/81/050/00651/AM19/ 05/23/040/00271/AM19/ **(E-24800)**	The case was ratified in M. No. 14/81-ALC2/2019 dated 16.10.2019 as per written comments dated 11.10.2019 given by Consultant (TEC-3). The applicant vide representation dated 07.01.2020 requested to revise the ratified norms. As per decision of M. No. 21/81 dated 22.01.2020 the representation was forwarded to Consultant (TEC-3) on 22.01.2020. However, no comments have been received yet. The case was considered in meeting no. 24/81 dt. 18.03.2020 the Consultant (TEC-3) asked for physical file for examination of the case. Therefore, the Committee decided to send physical file to Consultant (TEC-3) for examination & comments. As per decision, the complete application was sent to Consultant (TEC-3) via email dated 14.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020, Consultant (TEC-3) asked for physical file to examine the case. The physical file (Part file) was sent to Consultant (TEC-3) on 26.10.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R23	Jindal Saw Limited 0510408874 Dated 11.12.2018	01/81/050/00701/AM19/ 05/23/040/00391/AM19/ **(E-24803)**	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 14.01.2020 stated that the quantity of welding consumables i.e. Welding Wire, Welding Flux, X-Ray films and CO2 wire are less permitted to them. Therefore, they had requested to revise the ad-hoc norms. As per decision of M. No. 21/81 dated 22.01.2020 the representation was forwarded to Consultant (TEC-3) on 22.01.2020. The case was considered in meeting no. 24/81 dt. 18.03.2020 and decided to remind Consultant (TEC-3) for expediting the comments. A reminder issued to consultant (TEC-3) on 25.05.2020 & 07.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020 and decided to seek from the	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

			applicant to furnish following information as per comments given by Consultant (TEC-3): Detailed calculations supported with documents for requirement of welding consumables for connector welding. As per NC decision, D/L was sent to applicant on 08.10.2020. However, no reply has been received yet.		
R24	JINDAL SAW LIMITED 0510411870 Dated 18.09.2019	01/81/050/00245/AM20/ 05/23/040/00236/AM20/ **(E-24804)**	The case was considered in M. No. 18/81-ALC2/2019 dated 11.12.2019 and decided to allow description of import items & quantities per SION C-593 as per written comments dated 06.12.2019 given by Consultant (TEC-3). The applicant vide letter dated 14.01.2020 stated that the quantity of welding consumables i.e. Welding Wire, Welding Flux, X-Ray films and CO2 wire are less permitted to them. Therefore, they had requested to revise the ad-hoc norms. As per decision of M. No. 21/81 dated 22.01.2020 the representation was forwarded to Consultant (TEC-3) on 22.01.2020. The case was considered in meeting no. 24/81 dt. 18.03.2020 and decided to remind Consultant (TEC-3) for expediting the comments. A reminder was issued to consultant (TEC-3) on 25.05.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020 and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Detailed calculations supported with documents for requirement of welding consumables for connector welding. As per NC decision, D/L was sent to the applicant on 08.10.2020. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R25	NATIONAL STEEL AND AGRO INDUSTRIES LTD. 5610004971 Dated 08.08.2016	01/81/050/00251/AM17/ 56/24/040/00027/AM17/	Initially, the case was rejected in M. No. 2/81-ALC2/2017 dated 18.04.2017 due to non-submission of reply to MoS deficiency letter dated 20.10.2016. The case was considered in M. No. 9/81 dated 25.07.2017 and decided to ratify the norms for the above AA as per written comments of MoS vide UO No. 2(10)/2016-TD dated 05.07.2017. The applicant's representation dated 26.11.2018 against above NC decision was again considered in M. No. 11/81-ALC2/2019 dated 04.09.2019. The case was considered in M. No. 24/81 dt. 18.03.2020 the Committee noted that the applicant's representation has not yet been referred to MoS for examination as decided in M. No. 21/81 dated 22.01.2020. Therefore, the Committee directed to forward the applicant's representation to MoS immediately. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been	The Committee decided to wait for reply of the applicant.	Deferred

			sought from the applicant vide email dated 10.08.2020. The case was last considered in M. No. 06/81 dt. 25.08.2020 and decided to remind the applicant for furnishing the requisite information. Final reminder was issued to the applicant on 08.10.2020. However, no reply has been received yet.		
R26	AMC Cookware (India) Pvt. Ltd. 0710110362 Dated 02.09.2016	01/81/050/00868/AM19/ 07/24/040/00176/AM17/ **(E-24809)**	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for such items in which the shape of the output product is oval/oblong made out of sheet. The applicant has provided the dimensions and shape of the input and output products. In these cases the NC has given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. However, no comments have been received yet.	The Committee considered the case as per agenda and noted that DPIIT informed that the case is **under examination.** Hence, the Committee decided to wait for the comments.	Deferred
R27	AMC Cookware (India) Pvt. Ltd. 0710110836 Dated 23.12.2016	01/81/050/01063/AM19/ 07/24/040/00313/AM17/ **(E-24810)**	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for only such items in which the shape of the output product is oval/oblong made out of sheet. The applicant has provided the dimensions and shape of the input and output products. In these cases the NC has given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. However, no comments have been received yet.	The Committee considered the case as per agenda and noted that DPIIT informed that the case is **under examination.** Hence, the Committee decided to wait for the comments.	Deferred
R28	AMC Cookware (India) Pvt. Ltd. 0710111264 Dated 09.03.2017	01/81/050/01075/AM19/ 07/24/040/00383/AM17/ **(E-24811)**	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for only such in which the shape of the output product is oval/oblong made out of sheet. The applicant has provided the dimensions and shape of the input and output products. In these cases the NC has given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. However, no comments have been received yet.	The Committee considered the case as per agenda and noted that DPIIT informed that the case is **under examination.** Hence, the Committee decided to wait for the comments.	Deferred

R29	AMC Cookware (India) Pvt. Ltd. 0710111502 Dated 28.04.2017	01/81/050/00766/AM19/ 07/24/040/00016/AM18/ **(E-24812)**	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for Re-fixation of Norms for only such items in which the shape of the output product is oval/oblong made out of sheet. The applicant has provided the dimensions and shape of the input and output products. In these cases the NC has given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. However, no comments have been received yet.	The Committee considered the case as per agenda and noted that DPIIT informed that the case is **under examination.** Hence, the Committee decided to wait for the comments.	Deferred
R30	Dynamic Flow Products Pvt. Ltd. 0310830300 Dated 15.07.2019	01/81/050/00172/AM20/ 03/94/040/00248/AM20/ **(E-23927)**	The case was ratified in Meeting No. 5/81-ALC2/2020 dt. 16.07.2020 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 10.08.2020 requested for re-fixation of ad-hoc norms. The representation was forwarded to Consultant (TEC-3) vide email dated 20.10.2020 for examination of the case.	The Committee considered the case as per agenda. Consultant (TEC-3) informed that export product consists of two types of products and wastage on one is high & on other is low. The applicant has provided bifurcated quantity of C & C Hose and Pup joints. Therefore, the Committee decided to **revise** the ad-hoc norms as per comments given by Consultant (TEC-3) via email dated 26.10.2020 as under: **Export item:** 1. C & C Hose is 331142 Kgs containing 260506 Kgs seamless pipes. 2. Pup joint is 8766Kgs containing 6513Kgs seamless pipes. **Import Item:** 1. Quantity of import item (**Seamless Alloy Steel Pipes**) may be allowed as **341.30 MT** for 1st export item with **31% wastage** after **20% recovery** & **6.66MT** for 2nd export item including **2.87% wastages**. **Note: Grade of steel to**	Approved

				match in import & export item. RA concerned may take suitable consequential action accordingly.	
R31	Dynamic Flow Products Pvt. Ltd. 0310827574 dated 08.03.2019	01/81/050/01 1 45/AM19/ 03/94/040/01 0 61/AM19/ (**E-24814**)	The case was rejected in Meeting No. 5/81-ALC2/2020 dt. 16.07.2020, the Committee considered the case as per agenda and Consultant (TEC-3) informed that earlier the norms were recommended on the basis of wastage information given by the applicant vide their letter dated 23.10.2019 after taking 20% recovery. Therefore, the Committee decided to maintain status-qua. The applicant vide letter dated 10.08.2020 requested for re-fixation of ad-hoc norms. The representation was forwarded to Consultant (TEC-3) vide email dated 20.10.2020 for examination of the case.	The Committee considered the case as per agenda. Consultant (TEC-3) informed that export product consists of two types of products and wastage on one is high & on other is low. The applicant has provided bifurcated quantity of C & C Hose and Pup joints. Therefore, the Committee decided to **revise** the ad-hoc norms as per comments given by Consultant (TEC-3) via email dated 26.10.2020 as under: **Export item:** 1. C & C Hose is 374001 Kgs containing 266468 Kgs seamless pipes. 2. Pup joint is 26939Kgs containing 26379Kgs seamless pipes. **Import Item:** 1. Quantity of import item (**Seamless Alloy Steel Pipes**) may be allowed as **354.50 MT** for 1st export item with **33% wastage** after **20% recovery** & **26.939MT** for 2nd export item including **2.12% wastages**. **Note: Grade of steel to match in import & export item.** RA concerned may take suitable consequential action accordingly.	Approved
R32	Dynamic Flow Products Pvt. Ltd. 0310819096 Dated	01/81/050/00 106/AM19/ 03/94/040/00 873/AM18/	The case was ratified in Meeting No. 5/81-ALC2/2020 dt. 16.07.2020 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 10.08.2020 requested for re-fixation of ad-hoc norms. The representation was forwarded to Consultant	The Committee considered the case as per agenda. Consultant (TEC-3) informed that export product consists of two types of products and wastage on one is high & on	Approved

	12.02.2018	(**E-24815)**	(TEC-3) vide email dated 20.10.2020 for examination of the case.	other is low. The applicant has provided bifurcated quantity of C & C Hose and Pup joints. Therefore, the Committee decided to **revise** the ad-hoc norms as per comments given by Consultant (TEC-3) via email dated 26.10.2020 as under: 1. Quantity of import item (**Seamless Alloy Steel Pipes**) may be allowed as **386.30 MT** for 1st export item with **36% wastage** after **20% recovery** & **66.90MT** for 2nd export item including **2.39% wastages**. **Note:** **1. Grade of steel to match in import & export item.** **2. The rest of the decision as decided by NC in its Meeting No. 05/81 dated 16.07.2020 shall remain unchanged.** RA concerned may take suitable consequential action accordingly.	
R33	Forming India Private Limited 3110066975 Dated 08.02.2018	01/81/050/00045/AM19/ 31/83/040/00143/AM18/ (**E-24816)**	The case was ratified in Meeting No. 2/81-ALC2/2018 dt. 29.05.2018, and quantity of import item i.e. 'Hot dipped Galvanised Coil' to manufacture export product 'Shape & Section from Flat Rolled Product' was allowed as 287640 Kg i.e. 1.02Kg/Kg content in the export item. However, the applicant via email dated 08.10.2020 had requested for re-fixation of norms. The applicant was requested to submit proof evidencing payment of composition fee. The case was referred to Consultant (TEC-3) vide email dated 20.10.2020 for comments. The applicant via email dated 22.10.2020 has furnished a copy of composition fee of Rs.5000/- receipt dated 14.10.2019. However, no comments have been received yet form Consultant (TEC-3).	The Committee decided to wait for the comments.	Deferred
R34	Forming India Private Limited	01/81/050/00115/AM19/ 31/83/040/00	Ad-hoc norms were ratified in NC-2 Meeting No. 3/81-ALC2/2018 dt. 14.08.2018 and quantity of import item i.e. 'Hot dipped Galvanised Coil' to manufacture export product	The Committee decided to wait for the comments.	Deferred

	3110067014 Dated 27.03.2018	173/AM18/ **(E-24817)**	'Shape & Section from Flat Rolled Product' was allowed as 91313.46 Kg i.e. 1.02Kg/Kg content in the export item. However, the applicant via email dated 08.10.2020 had requested for re-fixation of norms. The applicant was requested to submit proof evidencing payment of composition fee. The case was referred to Consultant (TEC-3) vide email dated 20.10.2020 for comments. The applicant via email dated 22.10.2020 has furnished a copy of composition fee of Rs.5000/- receipt dated 14.10.2019. However, no comments have been received yet form Consultant (TEC-3).		
R35	Forming India Private Limited 3110065999 Dated 09.03.2018	01/81/050/00 1 16/AM19/ 3l/83/040/00 159/AM l8/ **(E-24820)**	The case was ratified in Meeting No. 3/81-ALC2/2018 dt. 14.08.2018and quantity of import item i.e. 'Hot dipped Galvanised Coil' to manufacture export product 'Shape &Section from Flat Rolled Product' was allowed as 98799.24 Kg i.e. 1.02Kg/Kg content in the export item. However, the applicant via email dated 08.10.2020 had requested for re-fixation of norms. The applicant was requested to submit proof evidencing payment of composition fee. The case was referred to Consultant (TEC-3) vide email dated 20.10.2020 for comments. The applicant via email dated 22.10.2020 has furnished a copy of composition fee of Rs.5000/- receipt dated 14.10.2019. However, no comments have been received yet form Consultant (TEC-3).	The Committee decided to wait for the comments.	Deferred

The meeting ended with a vote of thanks to the Chair.

Shobhit Gupta
Dy. Director General of Foreign Trade
E-mail: nc2.dgft@nic.in
shobhit.gupta@gov.in

*****

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	**--**
	19	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

AA No. 0410165474

Calculation Sheet

Export Item	Export Item Quantity(in Number)	Import Item	Per Unit	UOM	Wastage Claimed	Wastage Allowed	Quantity Applied in DGFT	Quantity Calculated	Quantity Recommended
61/0-THERMISTER LOOM OVERMOULD ASSEMBLY To Part No. 302397-01/04	250000	RESISTER LTCF6MH103F343 BLACK To Part No. T11TRLTCF6000	1.0000	Nos	0.00%	Net to Net Basis	250000.000	Net to Net Basis	
		TEMINAL SIN -01T-18T To Part No. J08TMSIN-00282	2.0000	Nos	0.00%	Net to Net Basis	500000.000	Net to Net Basis	
		COMPOUND MH65N FR BLACK To Par No. H14CDMH65N011	0.0050	KGS	10.00%	5.00%	1375.000	1312.500	1312.500
		CHEMICAL LOCITITE 495(1 BOLLTE 20g) To Part No. A11LTLO4950009	0.0515	Gram	10.00%	5.00%	14162.500	13518.750	13518.750
61/0-HARNESS-TRIAC R L OUT To part No. 196-144013-01/06	150000	WIRE UL1569 16AWG(26X0.254) 105 C 300V BLACK To Part No. L09WR15690061	0.2400	Meter	10.00%	5.00%	39600.000	37800.000	37800.000
		SLEEVE DF-187U BLUE To Part No. S15SLDF-180001	1.0000	Nos	0.00%	Net to Net Basis	150000.000	Net to Net Basis	
		TERMINAL SFPS-41T-187-8 To Part No. J08TMSFPS-0270	2.0000	Nos	0.00%	Net to Net Basis	300000.000	Net to Net Basis	
		TERMINAL B187542BS2 To Part No. J06TMB187542BS	1.0000	Nos	0.00%	Net to Net Basis	150000.000	Net to Net Basis	
		WIRE UL1569 16AWG(26X0.254) 105 C 300V BROWN To Part No. L09WR1569#0062	0.2930	Meter	10.00%	5.00%	48345.000	46147.500	46147.500
		TERMINAL J10TMA18710001 To Part No. A187122bBS-2	1.0000	Nos	0.00%	Net to Net Basis	150000.000	Net to Net Basis	
		TUBE CB-HFT 4.0MM- BLACK To Part No. C03TBCB-HF0012	0.0120	Meter	10.00%	5.00%	1980.000	1890.000	1890.000
61/0-WIRE HARNESS To Part No. 0004674	424000	WIRE UL9975 24 (SOLID) GREEN To Part No. B01WR99750006	0.1520	Meter	10.00%	5.00%	70893.000	67670.400	67670.400
61/0-WIRE HARNESS To Part No. 0004673/250-00848	446000	WIRE UL9975 24 (SOLID) RED To Par No. B01WR99750007	0.1520	Meter	10.00%	5.00%	74571.000	71181.600	71181.600
61/0-WIRE HARNESS To Part No. 0004644	515000	RESIN A300N BLACK/WIRE UL9975 24 (SOLID) BLACK To Part No. H14CDA0000004	0.1520	Meter	10.00%	5.00%	86108.000	82194.000	82194.000
61/0-BALL LOOM ASSY To No. 131937-02/02	50000	TERMINAL SFPS-41T-187 To Part No. J08TMSFPS-0269	1.0000	Nos	0.00%	Net to Net Basis	50000.000	Net to Net Basis	
		TERMINAL F110082BS2 To Part No. J06TMF11000008	1.0000	Nos	0.00%	Net to Net Basis	50000.000	Net to Net Basis	
		TERMINAL 11132-00 To Part No. R02TM111320007	2.0000	Nos	0.00%	Net to Net Basis	100000.000	Net to Net Basis	
		SLEEVE 244535-23 TRANS BLUE To Part No. S13SL244530014	1.0000	Nos	0.00%	Net to Net Basis	50000.000	Net to Net Basis	
		SLEEVE DF-187U BLUE To Part No. S15SLDF-180001	1.0000	Nos	0.00%	Net to Net Basis	50000.000	Net to Net Basis	
		TUBE F32(3.0 X 0.25 X 200M) BLACK To Part No. S29TB3.0X00017	0.0050	Meter	10.00%	5.00%	275.000	262.500	262.500
		WIRE UL3239 22 STR 19/0.16 3Kv WHITE To Part No. S30WR32390268	0.3280	Meter	10.00%	5.00%	18040.000	17220.000	17220.000
		WIRE UL3239 22 STR 19/0.16 3Kv GREY To Part no. S30WR32390269	0.2950	Meter	10.00%	5.00%	16225.000	15487.500	15487.500
		COMPOUND PERLOX 15GF-30 (06d-999-716) BLACK To Part No. J05CD232050007	0.0075	KGS	10.00%	5.00%	412.500	393.750	393.750
61/0-HARNESS WIFI FERRITE To Part No. 196-283155-01/02	150000	FERRITE 74270113 To Part No. W004FR74270113	1.0000	Nos	0.00%	Net to Net Basis	150000.000	Net to Net Basis	
		WIRE UL106128 STR 7/0.127 BLACK To Part No. S30WR10610248	0.0820	Meter	10.00%	5.00%	13530.000	12915.000	12915.000
		WIRE UL106128 STR 7/0.127 GREEN To Part No. S30WR10610163	0.0810	Meter	10.00%	5.00%	13365.000	12757.500	12757.500
		WIRE UL106128 STR 7/0.127 BLUE To Part No. S30WR10610166	0.0810	Meter	10.00%	5.00%	13365.000	12757.500	12757.500
		WIRE UL106128 STR 7/0.127 ORANGE To Part No. S30WR10610164	0.0810	Meter	10.00%	5.00%	13365.000	12757.500	12757.500
		WIRE UL106128 STR 7/0.127 GREY To Part No. S30WR10610251	0.0810	Meter	10.00%	5.00%	13365.000	12757.500	12757.500
		WIRE UL106128 STR 7/0.127 PURPLE To Part NO. S30WR10610262	0.0820	Meter	10.00%	5.00%	13530.000	12915.000	12915.000
		WIRE UL106128 STR 7/0.127 YELLOW To Part No. S30WR10610165	0.0830	Meter	10.00%	5.00%	13695.000	13072.500	13072.500
		CONNECTOR GHR-08V-S To Part No. J08CNGHR-08V-S	2.0000	Nos	0.00%	Net to Net Basis	300000.000	Net to Net Basis	
		TUBE F32(4.0 X 0.25 X 200M) To Part No. S29TB4.0X00016	0.0220	Meter	10.00%	5.00%	3630.000	3465.000	3465.000
		WIRE UL106128 STR 7/0.127 RED To Part No. S30WR10610249	0.0830	Meter	10.00%	5.00%	13695.000	13072.500	13072.500
		TERMINAL SSHL-002T-P0.2 To Part No. J08TMSSHL-0559	16.0000	Nos	0.00%	Net to Net Basis	2400000.000	Net to Net Basis	
		FERRITE 74270111 To Part No.W004FR74270111	1.0000	Nos	0.00%	Net to Net Basis	150000.000	Net to Net Basis	
		WIRE UL106128 STR 7/0.127 BLACK To Part No. S30WR10610248	0.0820	Meter	10.00%	5.00%	13530.000	12915.000	12915.000

61/0-HARNESS WIFI FERRITE To Part No. 196-283023-01/02	150000	WIRE UL106128 STR 7/0.127 GREEN To Part No. S30WR10610163	0.0810	Meter	10.00%	5.00%	13365.000	12757.500	12757.500
		WIRE UL106128 STR 7/0.127 BLUE To Part No. S30WR10610166	0.0810	Meter	10.00%	5.00%	13365.000	12757.500	12757.500
		WIRE UL106128 STR 7/0.127 ORANGE To Part No. S30WR10610164	0.0810	Meter	10.00%	5.00%	13365.000	12757.500	12757.500
		WIRE UL106128 STR 7/0.127 GREY To Part No. S30WR10610251	0.0810	Meter	10.00%	5.00%	13365.000	12757.500	12757.500
		WIRE UL106128 STR 7/0.127 PURPLE To Part NO. S30WR10610262	0.0820	Meter	10.00%	5.00%	13530.000	12915.000	12915.000
		WIRE UL106128 STR 7/0.127 YELLOW To Part No. S30WR10610165	0.0830	Meter	10.00%	5.00%	13695.000	13072.500	13072.500
		CONNECTOR GHR-08V-S To Part No. J08CNGHR-08V-S	2.0000	Nos	0.00%	Net to Net Basis	300000.000	Net to Net Basis	
		TUBE F32(4.0 X 0.25 X 200M) To Part No. S29TB4.0X00016	0.0220	Meter	10.00%	5.00%	3630.000	3465.000	3465.000
		WIRE UL106128 STR 7/0.127 RED To Part No. S30WR10610249	0.0830	Meter	10.00%	5.00%	13695.000	13072.500	13072.500
		TERMINAL SSHL-002T-P0.2 To Part No. J08TMSSHL-0559	16.0000	Nos	0.00%	Net to Net Basis	2400000.000	Net to Net Basis	

MITTAL GROUP
Since 1907

IND/MAL/20-21/5825
October 7, 2020

Mr. Shobhit Gupta
Deputy Director General of Foreign Trade
Office of the DGFT
DES II, Section, Room NO. 404, 4th Floor
Udyog Bhawan
NEW DELHI

Ref:- **Case No.:3/24/81-ALC2/2019 & Lic. No/Date: 5610005825 20.02.2020**
HQ File :01/81/050/00440/AM20/&RLA File :56/24/040/00037/AM20/

Dear Sir,

With reference to the above, we would like to inform you that we have not used the above advance license authorisation No5610005825 which is issued by DGFT Indore for Brass Billets export.

In view, of the above, we will surrender the authorisation No. 5610005825 to DGFT, Indore.

We regret to inconvenience caused to you in this regard.

Thanking you,

Your faithfully
for MITTAL APPLIANCES LTD
For Mittal Appliances Ltd.

Authorised Signatory
Authorised Signatory

MITTAL APPLIANCES LIMITED
Corporate Office : 303, Apollo Trade Centre, Geeta Bhawan Square, A.B. Road, Indore, MP, 452 001, INDIA ▪ Tel.: +91-731-6711-800 ▪ Fax : +91-731-6711-811
E-mail : info@mittalgroup.com ▪ Web : www.mittalgroup.com ▪ CIN : U28122MH1985PLC174619

Regd. Office :Unit No. 13, 1st Floor, Swastik Industrial Estate, 178, Vidyanagari Marg, Kalina, Mumbai, Maharashtra, 400 098, INDIA
Works : Plot No. 75, Industrial Area No. III, Pithampur, Dhar, MP, 454 775, INDIA ▪ Tel.: +91-97524 91991 ▪ E-mail : mail@mittalgroup.com

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Polycab India Limited, A.A. No.0310837313 dated 22.07.2020
Reference: - DGFT F No. 01/81/050/00649/AM21/

DGFT(DES-1) may kindly refer to their e-mail dated 20th August 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant AA may be ratified as under:

1. Description, Sizes, quantities and net weight of export item at Sl.No.1 to 16 under the Advance Authorization may be specified as under:

Sr. No.	Size & Description Of Cables	Qty (MTRS)	Total Cable wt (MT)
1	**Copper Conductor XLPE Insulated PVC Sheathed Armoured Cable Below 1000 V.**		
1.01	3 Core X 25 Sq MM	10000	13.745
1.02	3 Core X 4 Sq MM	20000	8.274
1.03	3 Core X 6 Sq MM	35000	14.480
1.04	3 Core X 16 Sq MM	3000	3.141
1.05	2 Core X 16 Sq MM	3000	2.657
1.06	3 Core X 4 Sq MM	4000	1.967
2	**Copper Conductor XLPE Insulated ZHFR Sheathed Armoured Cable Below 1000 V.**		
2.01	3 Core X 6 Sq. MM	20000	10.175
2.02	3 Core X 4 Sq. MM	6000	2.477
2.03	3 Core X 10 Sq. MM	10000	7.787
3	**Copper Conductor PVC Insulated Unarmoured Cable Below 1000 V.**		
3.01	1 Core X 1.5 Sq MM	170000	3.453
3.02	1 Core X 2.5 Sq MM	90000	2.835
3.03	1 Core X 10 Sq MM	1500	0.165
3.04	1 Core X 16 Sq MM	900	0.148
3.05	1 Core X 4 Sq MM	30000	1.383
3.06	1 Core X 6 Sq MM	30000	1.941
4	**Copper Conductor PVC Insulated PVC Sheathed Unarmoured Cable Below 1000 V.**		
4.01	4 Core X 2.5 Sq MM	500	0.127

31/08/2020

4.02	3 Core X 4 Sq MM	500	0.174
4.03	5 Core X 2.5 Sq MM	1000	0.265
4.04	3 Core X 1.5 Sq MM	500	0.057
4.05	3 Core X 2.5 Sq MM	500	0.086
5	**Copper Conductor With Earth Continuity Conductor PVC Insulated PVC Sheathed Unarmoured Flat Twin Cable Below 1000 V.**		
5.01	2 Core X 1.5 Sq MM + E	1000	0.089
5.02	2 Core X 2.5 Sq MM + E	1000	0.129
6	**Tinned Copper Conductor ZHFR Insulated ZHFR Sheathed Unarmoured Solar Cable 1500 V.**		
6.01	1 Core X 4 Sq. MM	25000	1.465
6.02	1 Core X 6 Sq. MM	25000	1.953
6.03	1 Core X 10 Sq. MM	10000	1.200
6.04	1 Core X 16 Sq. MM	5000	0.882

2. Quantity of import item at Sl.No.1 i.e. Copper Cathode may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.1 to 6.

3. Quantity of import item at Sl.No.2 i.e. LDPE may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 and 2.

4. Quantity of import item at Sl.No.3 i.e. PVC Resin (Suspension Grade) may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 3, 4 and 5.

5. Quantity of import item at Sl.No.4 i.e. PVC Plasticizer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.1, 3, 4 and 5.

6. Quantity of import item at Sl.No.5 i.e. Steel Wire Rod may be allowed as 1.02Kgs/Kg content in the export item at Sl.No1 and 2.

7. Quantity of import item at Sl.No.6 i.e.Zinc Ingot may be allowed as 4% of weight of Steel Wire Rod.

8. Quantity of import item at Sl.No.7 i.e. Vinyl Trimethoxy Silane may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 and 2.

9. Quantity of import item at Sl.No.8 i.e. Tert Butyl Cumyl Peroxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 and 2.

10. Quantity of import item at Sl.No.9 i.e. Antioxident may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1, 2 and 6.

11. Quantity of import item at Sl.No.10 i.e. Aluminium Trihydrate Fire Retardant may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.2 and 6.

12. Quantity of import item at Sl.No.11 i.e. Magnesium Hydroxide may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.2 and 6.

31-08-22.

13. Quantity of import item at Sl.No.12 i.e. Ethylene Vinyl Acetate may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.2 and 6.

14. Quantity of import item at Sl.No.13 i.e. Ethylene Acrylic Ester Co-Polymer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.2 and 6.

15. Quantity of import item at Sl.No.14 i.e. Grafted Co-Polymer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.2 and 6.

16. Quantity of import item at Sl.No.15 i.e. Polyolefin Elastomer may be allowed as 1.05Kgs/Kg content in the export item at Sl.No.2 and 6.

17. Quantity of import item at Sl.No.16 and 17 may be allowed as per packing policy.

Norms Committee may take a view.

31.08.2020

(S.K. Jain)
Development Officer
Tel.23063166
Email-sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO P-47011/112/2020-TSW dated 31.08.2020

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Diamond Engineering Private Limited, A.A. No.0410166916 Dated 23.07.2020
Reference: - D.G.F.T. F. No. 01/81/050/00650/AM21/

DGFT(DES-2) may kindly refer to their e-mail dated 16th October 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Word "containing 254.157 MT of Beam/Column/Channel/Angle" may be suffixed with the description of export item.
2. Import items at Sl.No.1 and 2 shall be of relevant grade and size as content/utilized in the export item.
3. Quantity of import items at Sl.No.1 and 2 may be allowed as 1.02 Kgs/kg content in the export item.

Norms Committee may take a view.

(S.K.Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)
DPIIT U.O.NO. P-47011/119/2019-TSW dated 20.10.2020

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Sterlite Power Limited (A.A. No.0310838436 dated 24.09.2020), (A.A, No.0310838437 dated 24.09.2020) & (A.A No.0310838438 dated 24.09.2020)

Ref: (i) DGFT F.NO. 01/81/050/0762/AM21
(ii) DGFT F.NO. 01/81/050/0763/AM21
(iii) DGFT F.NO. 01/81/050/0764/AM21

DGFT(DES-2) may kindly refer to their e-mail dated 12th October 2020 forwarding firm's applications for fixation of norms in respect of the above-mentioned A.As. In this connection, the undersigned is directed to say the A.A.s may be ratified as under:

Case1.:A.A. No.0310838436 dated 24.09.2020

1. Net weight of export items at Sl.No.1 to 5 may be specified as 331050 Kgs, 138456 Kgs, 5325600 Kgs, 214560 Kgs and 777600 Kgs respectively.
2. Quantity of export item at Sl.No.6 may also be specified as 10000 meters in addition to its weights.
3. Words "Greased conductor" may be suffixed with the description of export items at Sl.No.3 and 6.
4. Quantity of import item at Sl.No.1 i.e. Aluminium wire Rod may be allowed as 1.01 Kgs/Kg content in the export items at Sl.No.1 to 5.
5. Quantity of import item at Sl.No.2 i.e. 7.75mm ACCC Composite Core may be allowed as 1.01 mtr./mtr.content in the export item at Sl.No.1 as claimed by the firm.
6. Quantity of import item at Sl.No.3 i.e. High Carbon Steel Wire/Rod may be allowed as 1.02 Kgs/Kg content in the export items at Sl.No.2 and 3, taking clue from SIONs C-7 & C-1479.
7. Quantity of import item at Sl.No.4 i.e.Zinc may be allowed as 4% weight of steel content in the export items at Sl.No.2 and 3, taking clue from SIONs C-7 & C-1479.
8. Quantity of import item at Sl.No.5 i.e.Overhead Conductor Grease may be allowed up to 2% of FOB value of export items at Sl.No.3 and 6.
9. Size of import item at Sl. No. 6 may be corrected as 7.75 mm and quantity of import item at Sl.No.6 i.e. 7.75 mm ACCC Composite Core may be allowed as 1.01 mtr./mtr.content in the export item at Sl.No.4 as claimed by the firm.
10. Quantity of import item at Sl.No.7 i.e. 9.53mm ACCC Composite Core may be allowed as 1.01 mtr./mtr. content in the export item at Sl.No.5 as claimed by the firm.
11. Quantity of import item at Sl.No.8 i.e.Primary Unalloyed Aluminium may be allowed as 1.02 Kgs/Kg content in the export item at Sl.No.6, taking clue from SION C-1479.
12. Quantity of import item at Sl.No.9 i.e. Magnesium may be allowed as 1.10 Kgs/Kg content in the export item at Sl.No.6, taking clue from SION C-1479.
13. Quantity of import item at Sl.No.10 i.e.Silicon may be allowed as 1.075 Kgs/Kg content in the export item at Sl.No.6, taking clue from SION C-1479.

Case2.: A.A. No.0310838437 dated 24.09.2020

19/10/20

1. Net weight of export items at Sl.No.3 to 8, 10 and 13 may be specified as 389304 Kgs, 244170 Kgs, 824027 Kgs, 8458 Kgs, 1183330 Kgs, 3732242 Kgs, 1659800 Kgs and 36596Kgs respectively.
2. Quantity of export items at Sl.No.1, 2, 9, 11 and 12 may also be specified as 75 KM, 45KM, 48KM, 341KM and 12KM respectively in addition to their weights.
3. Words "14 TW/8TW/8.76mm" may be suffixed with the description of export item at Sl. No 7.
4. Quantity of import item at Sl.No.1 i.e.Primary Unalloyed Aluminium may be allowed as 1.02 Kgs/Kg content in the export items at Sl.No.1, 2, 9, 11 and 12, taking clue from SION C-1479.
5. Quantity of import item at Sl.No.2 i.e. Magnesium may be allowed as 1.10 Kgs/Kg content in the export items at Sl.No.1, 2, 9, 11 and 12, taking clue from SION C-1479.
6. Quantity of import item at Sl.No.3 i.e.Silicon may be allowed as 1.075 Kgs/Kg content in the export items at Sl.No.1, 2, 9, 11 and 12, taking clue from SIONs C-7 & C-1479.
7. Quantity of import item at Sl.No.4 i.e. Aluminium wire Rod may be allowed as 1.01 Kgs/Kg content in the export items at Sl.No.3 to 6, 8 and 13, taking clue from SION C-7.
8. Quantity of import item at Sl.No.5 i.e. High Carbon Steel Wire/Rod may be allowed as 1.02 Kgs/Kg content in the export items at Sl.No 3 to 6, 8, 9 and 13, taking clue from SIONs C-7 & C-1479.
9. Quantity of import item at Sl.No.6 i.e.Zinc may be allowed as 4% weight of steel content in the export item at Sl.No.3 to 6, 8, 9 and 13, taking clue from SIONs C-7 & C-1479.
10. Quantity of import item at Sl.No.7 i.e.Aluminium Ingot may be allowed as 1.01 Kgs/Kg content in the export items at Sl.No.7 and 10, as claimed by the firm
11. Import item at Sl No. 8 shall be of relevant size as contained in export items at Sl. No. 7 and 10 and quantity of import item at Sl.No.8 i.e. 8.76 mm /8.13 mm ACCC Composite Core may be allowed as 1.01 mtrs/mtr.content in the export item at Sl.No.7 and 10 as claimed by the firm

Case3 :A.A .No.0310838438 dated 24.09.2020

1. Net weight of export items at Sl.No.18 to 24 and 27 to 29 may be specified as 65694Kgs, 594360Kgs, 6505Kgs , 5325600Kgs, 99706Kgs, 14814Kgs, 57028Kgs, 202640 Kgs, 147300Kgs and 9940Kgs respectively.
2. Quantity of export item at Sl.No.1 to 17, 25, 26, 30 and 31 may also be specified as 350KM, 1000KM, 1400KM, 580KM, 10KM, 255KM, 100KM, 60KM, 90KM, 600KM, 3000KM, 100KM, 145KM, 116KM, 215KM, 50KM, 150KM, 10KM, 10KM, 1000KM and 200KM in addition to their weights.
3. Words "Greased conductor" may be suffixed with the description of export items at Sl.No.1, 3, 8, 13, 14, 17, 21 to 24 and 29 to 31.
4. Quantity of import item at Sl.No.1 i.e.Primary Unalloyed Aluminium may be allowed as 1.02 Kgs/Kg content in the export item at Sl.No.1 to 10, 12 to 17, 30 and 31, taking clue from SION C-1479.
5. Quantity of import item at Sl.No.2 i.e. Magnesium may be allowed as 1.10 Kgs/Kg content in the export item at Sl.No.1 to 10, 12 to 17, 30 and 31 , taking clue from SION C-1479.
6. Quantity of import item at Sl.No.3 i.e.Silicon may be allowed as 1.075 Kgs/Kg content in the export item at Sl.No.1 to 10, 12 to 17, 30 and 31, taking clue from SION C-1479.
7. Quantity of import item at Sl.No.4 i.e.Overhead Conductor Grease may be allowed up to 2% of FOB value of export items at Sl.No.1, 3, 8, 13, 14, 17, 21 to 24 and 29 to 31.
8. Quantity of import item at Sl.No.5 i.e.Aluminium Ingot may be allowed as 1.01

Kgs/Kg content in the export item at Sl.No.11, as claimed by the firm

9. Quantity of import item at Sl.No.6 i.e. Aluminium wire Rod may be allowed as 1.01 Kgs/Kg content in the export items at Sl.No.11, 18, 19 and 20 to 27, taking clue from SION C-7.
10. Quantity of import item at Sl.No.7 i.e. High Carbon Steel Wire/Rod may be allowed as 1.02 Kgs/Kg content in the export items at Sl.No.16 to 24, taking clue from SIONs C-7 & C-1479.
11. Quantity of import item at Sl.No.8 i.e.Zinc may be allowed as 4% weight of steel content in the export item at Sl.No.16 to 24, taking clue from SIONs C-7 & C-1479.
12. Quantity of import item at Sl.No.9 i.e. 7.75mm ACCC Composite Core may be allowed as 1.01 mtr./mr.content in the export item at Sl.No.27 as claimed by the firm.
13. Quantity of import item at Sl.No.10 i.e. Aluminium clad steel single wire may be allowed as 1.02 Kgs/Kg content in the export items at Sl.No.28 and 29 taking clue from SIONs C-7 & C-1479.

Norms Committee may take a view.

19/10/2020

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DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)
DPIIT U.O.NO. P-47011/192/2019-TSW dated 19.10.2020

R16 9181

R16

Government of India
Director General of Foreign Trade

CASE No: R16

HQ File No: 01/81/050/00187/AM18/
AA No: 5610005104 dated 23.03.2017

The aforesaid case for ratification of Advance License has been examined based on the information provided by RLA. It is noted that the total Export Obligation against the AA was 4988.54 MT. However, due to missing of export thickness of 0.34 mm and 0.43 mm (Coating weight 110 Gm/m2 and 70 gm/m2 and weight 20.265 MT and 20.610 MT), the total weight came down to 4947.67 MT.

The calculation of the quantity of inputs for the aforesaid thicknesses indicating total quantity of export and import items to be allowed on per tonne basis as per the revised norm C: 2055 published by DGFT vide PN No 33(RE: 2012)/2009-2014 dated 30.11.2012 is attached for further consideration of the NORMS Committee.

TC(SKB)
27.10.2020

Encl: as above

Shri Shobit Gupta,
Dy DGFT, NC-II

R16
9181

Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m2)	QUANTITY OF INPUTS PER TONNE OF EXPORT PRODUCT												
				Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Zinc Ingot Form (Kg)	Aluminum Silicon Alloy Slabs/ Ingots (kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Pickling Oil	Steel Strapping (Kg)	VCI Rusto Paper	Guard Film	Applicator Rolls (Kg)	Primer (liter)	Backer (Litre)	Top Coat (litre)
Cold Rolled Zinc & Aluminium-Silicon Alloy Colour Coated Alloy Steel Sheets/Wide Coils (Plain/Corrugated) having coating thickness of Primer 4-10 Micron, Backer 4.14 Micron and Top Coat 12-28 Micron, Thickness Ranging from 0.28 mm to 0.55 mm, Zn-Al-Si Coating range from 70 to 150	**40.875**															
	20.265	0.34	110	1.04	21.83	24.74	1.25	0.35	0.45	2.00	5.00	17.44	0.13	9.961	12.007	21.345
	20.610	0.43	70	1.07	11.92	15.48	1.25	0.35	0.45	2.00	5.00	13.46	0.13	7.668	9.267	16.474